

RATIFIED

Minutes of M.No.10/10 held on 09.06.2009 of Norms Committee (NC-I)
(DES.I Section)

The meeting No. 10/10 of the Norms Committee (NC-I) for the licensing year 2009-2010 held on 09.06.2009 under the Chairmanship of Shri A. Komu, Joint Director General of Foreign Trade to consider the applications under Duty Exemption / Remission Schemes (Chapter-4) of Foreign Trade Policy 2004–2009 / Handbook of Procedure Volume-I. The following Members of the Committee were present in the meeting: -

Sl.No	Name of the representatives & their Designation	Room No.	Telephone No.	Deptt.
1.	Sh B. C. Nayak. D.O.	475	23062635	DHI, U.B.
2.	Sh S.K. Jain, D.O.	429A	23063321 Extn.3318	DIPP, U.B.
3.	Sh. A.K. Mishra, AIA			M/o Steel, U.B.
4.	Sh. K.K. Funda, Asstt. Director	736A		DC(MSME) N.B.
5.	Sh. Krishan Kumar, DDG & Convener NC-I	302	23061562 Ext.380	DGFT, U.B.
6.	Sh. Ramavatar Meena, FTDO	404	23061562 Ext.265	DGFT, U.B.

The Committee considered the individual cases of the agenda of this meeting generated through the online system of NIC and some manual cases and the decision taken thereon were as under: -

1	Case No.:3/4/80-ALC2/2008	Party Name:MAGPPIE INTERNATIONAL LTD , (FORMERLY KNOWN AS	Meet No/Date:10/80-ALC2/2009 09.06.2009	Status:Case closed
	HQ File :01/80/050/00155/AM09/	RLA File :05/24/040/00061/AM07/	Lic.No/Date:0510182200 15.05.2006	
	Decision : The Committee noted that RA neither reported the status of the case nor forwarded the four sets of application in response to this office letter and subsequent reminder. Since, the subject authorization is quite old; the Committee presumed that ratification of norms of the subject authorization is not required to RA so that the case may be closed on the part of NC. The Regional Authority may take not of the NC decision for information.			

2	Case No.:15/8/80-ALC2/2008	Party Name:ARJUN TECHNOLOGIES (INDIA) LTD,	Meet No/Date:10/80-ALC2/2009 09.06.2009	Status:Case deferred
	HQ File :01/80/050/00296/AM09/	RLA File :04/24/040/00410/AM07/	Lic.No/Date:0410087487 09.02.2007	Defer Date: 04.08.2009
	Decision :The Committee observed that no reply of the firm had been received by this office in response to this office letter calling for certain information despite reminder. The Committee, therefore, decided to issue final reminder to the firm for expediting the required information otherwise their case will be rejected and no further representation will be entertained. The case may be re-listed on 04.08.2009.			

3	Case No.:56/6/80-ALC2/2008	Party Name:DOSHION LTD.	Meet No/Date:10/80-ALC2/2009 09.06.2009	Status:Case deferred
	HQ File :01/80/050/00246/AM09/	RLA File :08/24/040/00232/AM07/	Lic.No/Date:0810063592 13.03.2007	Defer Date: 04.08.2009

	Decision : The representative of DIPP informed the Committee that they have not received reply of the firm. The Committee therefore handed-over the firm's reply to the technical authority for examination and submission of comments. The case may be re-listed on 04.08.2009.			
4	Case No.:29/48/80-ALC2/2007	Party Name:JANDIA ENGINEERING PRIVATE LIMITED,	Meet No/Date:10/80-ALC2/2009 09.06.2009	Status:Case closed
	HQ File :01/80/050/00675/AM08/	RLA File :32/21/040/00328/AM07/	Lic.No/Date:3210035131 02.04.2007	
	Decision : The Committee noted that RA neither reported the status of the case nor forwarded the four sets of application in response to this office letter and subsequent reminder. Since, the subject authorization is quite old; the Committee presumed that ratification of norms of the subject authorization is not required to RA so that the case may be closed on the part of NC. The Regional Authority may take not of the NC decision for information.			
5	Case No.:1/10/80-ALC2/2008	Party Name:LARSEN & TOUBRO LIMITED	Meet No/Date:10/80-ALC2/2009 09.06.2009	Status:Case deferred
	HQ File :01/80/050/00301/AM09/	RLA File :04/24/040/00223/AM08/	Lic.No/Date:0410091098 18.09.2007	Defer Date: 04.08.2009
	Decision :The Committee observed that the firm has furnished incomplete reply in response to this office letter calling for certain information. The Committee, therefore, decided to direct the firm to furnish the following information complete in all respects otherwise their case will be rejected without any further chance and no further representation will be entertained. The case may be re-listed on 04.08.2009:- 1. The material balancing with free issue material. 2. Net weight and gross weight of components made out of imported steel plates with calculations for individual components accounting at least 75% of total requirement. 3. Justification of quantity of import of refractory material and wastage thereof. 4. The export weight and item in the licence applied and the reply presently given appears to be changed.			
6	Case No.:47/28/80-ALC2/2007	Party Name:GEECY ENGINEERING PRIVATE LIMITED.,	Meet No/Date:10/80-ALC2/2009 09.06.2009	Status:Case deferred
	HQ File :01/80/050/00447/AM08/	RLA File :03/94/040/00617/AM08/	Lic.No/Date:0310443471 18.09.2007	Defer Date: 04.08.2009
	Decision : The committee reviewed the case as the firm's reply has since been received. The representative of DIPP informed the Committee that they have not received the firm's reply. The Committee therefore handed-over the firm's reply to the technical authority for examination and submission of comments. The case may be re-listed on 04.08.2009.			
7	Case No.:28/30/81-ALC2/2007	Party Name:THE SARASWATI INDUSTRIAL SYNDICATE LTD.	Meet No/Date:10/80-ALC2/2009 09.06.2009	Status:Case deferred
	HQ File :01/81/050/00362/AM08/	RLA File :05/24/040/00559/AM08/	Lic.No/Date:0510210503 15.10.2007	Defer Date: 04.08.2009
	Decision : The representative of the DHI informed the Committee that they had received the firm's reply and case was under their study and they will			

finalize their comments shortly. The Committee, therefore, decided to defer the consideration and to re-list the case on 04.08.2009.

8	Case No.:3/51/83-ALC1/2007	Party Name: SCHENCK PROCESS INDIA LTD.	Meet No/Date: 10/80-ALC2/2009 09.06.2009	Status: Case deferred
	HQ File :01/83/050/02037/AM08/	RLA File :05/24/040/00623/AM08/	Lic.No/Date:0510212444 23.11.2007	Defer Date: 04.08.2009
	Decision : On the recommendation of the representative of DHI present in the meeting, it was decided by the Committee to call for the following information/clarification from the firm and to re-list the case on 04.08.2009:- Information in respect of Sl.No.4,5 & 11 of the Standard Deficiency Format.			

9	Case No.:63/12/80-ALC2/2008	Party Name: BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date: 10/80-ALC2/2009 09.06.2009	Status: Case deferred
	HQ File :01/80/050/00429/AM09/	RLA File :09/24/040/00353/AM08/	Lic.No/Date:0910032441 20.12.2007	Defer Date: 04.08.2009
	Decision : The Committee observed that no reply of the firm had been received by this office in response to this office letter calling for certain information. The Committee, therefore, decided to remind the firm for expediting the said information otherwise their case will be rejected without any further chance and no further representation will be entertained. The case may be re-listed on 04.08.2009.			

10	Case No.:32/52/80-ALC2/2007	Party Name: LARSEN & TOUBRO LIMITED	Meet No/Date: 10/80-ALC2/2009 09.06.2009	Status: Case approved
	HQ File :01/80/050/01109/AM08/	RLA File :03/95/040/00976/AM08/	Lic.No/Date:0310457328 10.01.2008	
	Decision : The representative of the DIPP present in the meeting recommended the case. The Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject advance authorization with following modifications:- 1. Net empty weight of 552 MT may be specified with the quantity of export product 2. Word “Relevant” may be prefixed with the descriptions of import items at Sl. No. 1 to 3, 5 & 6. 3. Words “Ni < 40% and Cr < 20%” may be suffixed with the description of import items at S.Nos. 3, 6, 7 & 8. 4. Quantities of import items at Sl.No.1 & 2 may be allowed as applied for i.e. 366,000 Kgs.& 96,000 Kgs respectively inclusive of 5 % wastage. 5. Quantity of import items at Sl.No.3 may be allowed as 11,772 Kgs inclusive of 3 % wastage 6. Weights of 16000 kgs., 53300 kgs, 3060 Kgs, 2400 Kgs, 6000Kgs, 2000 kgs & 5000 Kgs may be specified with the quantities of import items at Sl.Nos. 4, 7, 8, 9, 11, 12 & 13 respectively and these may be allowed on net to net basis. 7. Import item at Sl. No.12 to be exported alongwith the export product 8. Quantity of import item at Sl.No.5 may be allowed as applied for i.e. 9800 mtrs.(6000 Kgs) inclusive of 2 % wastage. 9. Quantity of import item at Sl.No.6 may be allowed as applied for i.e. 1500 mtrs.(6100 Kgs) inclusive of 2 % wastage. 10. Quantity of import item at Sl.No. 10 may be allowed on net to net basis 11. Quantities of import items at Sl.No.14 ,15 & 16 may be allowed as applied for i.e. 4000 Kgs, 13000 Kgs & 13000 Kgs respectively . 12. Import of components may be allowed with accountability clause. Note: The import of components shall be permitted on net-to-net basis with accountability clause and the type, technical specifications (including part No. if any) etc. of the Components sought for import should conform to those utilized in the manufacture of the resultant product.			

The Regional Authority may take necessary action accordingly.

11	Case No.:3/2/85-ALC3/2008	Party Name:MAHATI ELECTRICS	Meet No/Date:10/80-ALC2/2009 09.06.2009	Status:Case deferred
	HQ File :01/85/050/00003/AM09/	RLA File :31/24/040/00304/AM08/	Lic.No/Date:3110032429 23.01.2008	Defer Date: 04.08.2009
	Decision : The Committee noted that firm has sought time for submission of required information. The Committee, therefore, decided to remind the firm for expediting the said information otherwise their case will be rejected without any further chance and no further representation will be entertained. The case may be re-listed on 04.08.2009.			

12	Case No.:5/2/85-ALC3/2008	Party Name:MAHATI ELECTRICS	Meet No/Date:10/80-ALC2/2009 09.06.2009	Status:Case deferred
	HQ File :01/85/050/00005/AM09/	RLA File :31/24/040/00308/AM08/	Lic.No/Date:3110032430 23.01.2008	Defer Date: 04.08.2009
	Decision : The Committee noted that firm has sought time for submission of required information. The Committee, therefore, decided to remind the firm for expediting the said information otherwise their case will be rejected without any further chance and no further representation will be entertained. The case may be re-listed on 04.08.2009.			

13	Case No.:4/2/85-ALC3/2008	Party Name:MAHATI ELECTRICS	Meet No/Date:10/80-ALC2/2009 09.06.2009	Status:Case deferred
	HQ File :01/85/050/00004/AM09/	RLA File :31/24/040/00340/AM08/	Lic.No/Date:3110032470 24.01.2008	Defer Date: 04.08.2009
	Decision : The Committee noted that firm has sought time for submission of required information. The Committee, therefore, decided to remind the firm for expediting the said information otherwise their case will be rejected without any further chance and no further representation will be entertained. The case may be re-listed on 04.08.2009.			

14	Case No.:101/24/80-ALC2/2008	Party Name:NICOMET INDUSTRIES LTD.	Meet No/Date:10/80-ALC2/2009 09.06.2009	Status:Case deferred
	HQ File :01/80/050/00977/AM09/	RLA File :03/95/040/01062/AM08/	Lic.No/Date:0310459253 25.01.2008	Defer Date: 04.08.2009
	Decision : The Committee observed that no reply of the firm had been received by this office in response to this office letter calling for certain information despite reminder. The Committee, therefore, decided to issue final reminder to the firm for expediting the required information otherwise their case will be rejected and no further representation will be entertained. The case may be re-listed on 04.08.2009.			

15	Case No.:87/18/80-ALC2/2008	Party Name:CHANDAN STEEL LIMITED	Meet No/Date:10/80-ALC2/2009 09.06.2009	Status:Case deferred
	HQ File :01/80/050/00756/AM09/	RLA File :03/94/040/01305/AM07/	Lic.No/Date:0310462020 21.02.2008	Defer Date: 04.08.2009
	Decision : The representative of the M/o Steel informed the Committee that the firm's reply has been received by M/o Steel on 5th June, 2009 and they will finalize their comments shortly. The Committee, therefore, decided to defer the consideration and to re-list the case on 04.08.2009.			

16	Case No.:120/24/80-ALC2/2008	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:10/80-ALC2/2009 09.06.2009	Status:Case approved
	HQ File :01/80/050/00996/AM09/	RLA File :09/24/040/00530/AM08/	Lic.No/Date:0910033210 04.03.2008	
	Decision : The DHI furnished written comments in this case vide their U.O. No.3(48)/2008/TSW(B) dated nil The Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject advance authorization in accordance with their written comments. Copy of DHI letter referred to above may be forwarded to RA. The Regional Authority may take necessary action accordingly.			

17	Case No.:2/48/80-ALC2/2008	Party Name:SHIV INDUSTRIES	Meet No/Date:10/80-ALC2/2009 09.06.2009	Status:Case closed
	HQ File :01/80/050/01763/AM09/	RLA File :30/24/040/00057/AM08/	Lic.No/Date:3010055453 11.03.2008	
	Decision : The Committee noted that RA vide their letter No. Adv-57/AM-08/LIC/LDH/ dt. 17.04.2009 informed that the firm vide its letter dt. 23.04.2008 surrendered the subject advance authorization. The Committee accordingly decided to close the case on the part of NC without any examination.			

18	Case No.:42/24/80-ALC2/2008	Party Name:BOTIL OIL TOOLS INDIA PVT LTD(FORMERLY BAKER OIL	Meet No/Date:10/80-ALC2/2009 09.06.2009	Status:Case deferred
	HQ File :01/80/050/00918/AM09/	RLA File :05/24/040/00940/AM08/	Lic.No/Date:0510217768 12.03.2008	Defer Date: 04.08.2009
	Decision : The Committee observed that the firm has furnished incomplete reply in response to this office letter calling for certain information. The Committee, therefore, decided to direct the firm to furnish the following information complete in all respects otherwise their case will be rejected without any further chance and no further representation will be entertained. The case may be re-listed on 04.08.2009:- 1. Weight of components made out of imported tubes and justification of wastage.			

19	Case No.:119/24/80-ALC2/2008	Party Name:MINDA SILCA ENGINEERING LTD.	Meet No/Date:10/80-ALC2/2009 09.06.2009	Status:Case deferred
	HQ File :01/80/050/00995/AM09/	RLA File :05/24/040/00941/AM08/	Lic.No/Date:0510217932 14.03.2008	Defer Date: 04.08.2009
	Decision :The Committee observed that no reply of the firm had been received by this office in response to this office letter calling for certain information. The Committee, therefore, decided to remind the firm for expediting the said information otherwise their case will be rejected without any further chance and no further representation will be entertained. The case may be re-listed on 04.08.2009.			

20	Case No.:1/39/80-ALC2/2008	Party Name:NEPTUNE INDUSTRIES LTD.	Meet No/Date:10/80-ALC2/2009 09.06.2009	Status:Case deferred
	HQ File :01/80/050/01554/AM09/	RLA File :08/24/040/00263/AM08/	Lic.No/Date:0810070858 24.03.2008	Defer Date: 04.08.2009
	Decision : The Committee observed that the firm has furnished incomplete reply in response to this office letter calling for certain information. The Committee, therefore, decided to direct the firm to furnish the following information complete in all respects otherwise their case will be			

The Committee, therefore, decided to direct the firm to furnish the following information complete in all respects otherwise their case will be rejected without any further chance and no further representation will be entertained. The case may be re-listed on 04.08.2009:-

1. Part list of import and Information in respect of Sl.No.5 of the Standard Deficiency Format regarding weight balancing.
2. Clarify the difference in net weight and gross weight of import when as per firm's report they are importing on net to net basis.

21	Case No.:40/24/80-ALC2/2008	Party Name:MULTITEX FILTRATION ENGINEERS LTD	Meet No/Date:10/80-ALC2/2009 09.06.2009	Status:Case rejected
	HQ File :01/80/050/00916/AM09/	RLA File :05/24/040/00961/AM08/	Lic.No/Date:0510218436 25.03.2008	
	Decision : The Committee decided to reject the case on the ground that the firm did not furnish any reply with reference to this office letter and subsequent reminder calling for certain information, in the absence of which, it was not possible to decide the requirement of inputs. The RLA may take necessary action accordingly.			

22	Case No.:73/12/80-ALC2/2008	Party Name:JKM DAE RIM AUTOMOTIVE LIMITED.,	Meet No/Date:10/80-ALC2/2009 09.06.2009	Status:Case deferred
	HQ File :01/80/050/00439/AM09/	RLA File :07/24/040/00535/AM08/	Lic.No/Date:0710056578 25.03.2008	Defer Date: 04.08.2009
	Decision : The Committee observed that no reply of the firm had been received by this office in response to this office letter calling for certain information. The Committee, therefore, decided to remind the firm for expediting the said information otherwise their case will be rejected without any further chance and no further representation will be entertained. The case may be re-listed on 04.08.2009.			

23	Case No.:43/24/80-ALC2/2008	Party Name:MAHARASHTRA SEAMLESS LTD	Meet No/Date:10/80-ALC2/2009 09.06.2009	Status:Case rejected
	HQ File :01/80/050/00919/AM09/	RLA File :05/24/040/00878/AM08/	Lic.No/Date:0510218634 28.03.2008	
	Decision : The Committee decided to reject the case on the ground that the firm did not furnish any reply with reference to this office letter and subsequent reminder calling for certain information, in the absence of which, it was not possible to decide the requirement of inputs. The RLA may take necessary action accordingly.			

24	Case No.:127/16/80-ALC2/2008	Party Name:PSL LTD.	Meet No/Date:10/80-ALC2/2009 09.06.2009	Status:Case rejected
	HQ File :01/80/050/00650/AM09/	RLA File :05/24/040/00987/AM08/	Lic.No/Date:0510218884 02.04.2008	
	Decision : The Committee decided to reject the case on the ground that the firm did not furnish proper reply with reference to this office letter despite specific reminder, in the absence of which, it was not possible to decide the requirement of inputs. The RLA may take necessary action accordingly.			

25	Case No.:129/16/80-ALC2/2008	Party Name:AVLIGHT AUTOMOTIVES LTD.	Meet No/Date:10/80-ALC2/2009 09.06.2009	Status:Case deferred
	HQ File :01/80/050/00652/AM09/	RLA File :05/24/040/00991/AM08/	Lic.No/Date:0510219004 04.04.2008	Defer Date: 04.08.2009
	Decision : The representative of DC(MSME) informed the Committee that papers of the subject case are readily not available with them. The Committee therefore handed-over the case file alongwith firm's reply to the technical authority for examination and submission of comments. The case may be re-listed on 04.08.2009.			

26	Case No.:130/16/80-ALC2/2008	Party Name:AVLIGHT AUTOMOTIVES LTD.	Meet No/Date:10/80-ALC2/2009 09.06.2009	Status:Case approved
	HQ File :01/80/050/00653/AM09/	RLA File :05/24/040/00994/AM08/	Lic.No/Date:0510219002 04.04.2008	
	Decision : The DC(MSME) furnished written comments in this case vide their U.O. No.30(327)/2008-ME dated 28.05.2009. The Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject advance authorization in accordance with their written comments as under:- 1. Quantity of import item may be allowed as 9334 kg. inclusive of 5% wastage. 2. Weight of export product may be mentioned as 8,889 kg. The Regional Authority may take necessary action accordingly.			

27	Case No.:131/16/80-ALC2/2008	Party Name:AVLIGHT AUTOMOTIVES LTD.	Meet No/Date:10/80-ALC2/2009 09.06.2009	Status:Case deferred
	HQ File :01/80/050/00654/AM09/	RLA File :05/24/040/00993/AM08/	Lic.No/Date:0510219001 04.04.2008	Defer Date: 04.08.2009
	Decision : The representative of DC(MSME) informed the Committee that they have not received reply of the firm. The Committee therefore handed-over the firm's reply to the technical authority for examination and submission of comments. The case may be re-listed on 04.08.2009.			

28	Case No.:132/16/80-ALC2/2008	Party Name:AVLIGHT AUTOMOTIVES LTD.	Meet No/Date:10/80-ALC2/2009 09.06.2009	Status:Case approved
	HQ File :01/80/050/00655/AM09/	RLA File :05/24/040/00992/AM08/	Lic.No/Date:0510219003 04.04.2008	
	Decision : The representative of the DC(MSME) present in the meeting recommended the case. The Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject advance authorization with following modifications:- 1. Quantity of import item may be allowed as 1400 kg. inclusive of 5% wastage. 2. Weight of export product may be mentioned as 1,333.33 kg. The Regional Authority may take necessary action accordingly.			

	Case No.:25/24/80-ALC2/2008	Party Name:TEXMACO LIMITED	Meet No/Date:10/80-ALC2/2009 09.06.2009	Status:Case deferred
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	HQ File :01/80/050/00901/AM09/	RLA File :02/24/040/00337/AM08/	Lic.No/Date:0210111218 09.04.2008	Defer Date: 04.08.2009
29	Decision : The Committee noted that hardcopy of firm's application has not been received so far from concerned Regional Authority in spite of reminder. The representative of DHI present in the meeting desired some additional information, after examining the case based on available information. The Committee, therefore, decided to remind RA to forward 4 set of application and to direct the firm to furnish the following information/clarification and to re-list the case on 04.08.2009:- 1. One set of application for the subject authorization. 2. Why the quantity of export is zero. 3. Why the quantity of import item No. 4 & 5 are zero. 4. Specific item of export with its details. 5. Use of item no. 2 of import and if it is a component, justification of proposed import quantity in weight. 6. Information in respect of Sl.No.1,3,4,5,10 & 11 of the Standard Deficiency Format.			

	Case No.:70/16/80-ALC2/2008	Party Name:KERN-LIEBERS SOMAPPA PRECISION PARTS PVT.LTD,	Meet No/Date:10/80-ALC2/2009 09.06.2009	Status:Case rejected
30	HQ File :01/80/050/00593/AM09/	RLA File :07/24/040/00008/AM09/	Lic.No/Date:0710057064 23.04.2008	
	Decision : The Committee decided to reject the case on the ground that the firm did not furnish any reply with reference to this office letter and subsequent reminder calling for certain information, in the absence of which, it was not possible to decide the requirement of inputs.			

The RLA may take necessary action accordingly.

	Case No.:27/24/80-ALC2/2008	Party Name:TIL LIMITED	Meet No/Date:10/80-ALC2/2009 09.06.2009	Status:Case approved
	HQ File :01/80/050/00903/AM09/	RLA File :02/24/040/00019/AM09/	Lic.No/Date:0210111785 25.04.2008	
31	Decision : The representative of the DIPP present in the meeting recommended the case. The Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject advance authorization with following modifications:- 1. Net export weight of 50.74 MT containing 26.82 MT of Steel Plates may be added with the quantity of export product. 2. Word "relevant" may be prefixed with the descriptions of import items at S.Nos.101 and 102 and their total quantity may be allowed within 28.16 MT inclusive of wastage of 5%. 3. Quantity of import item at S.No.103 may be allowed as 0.563 MT. 4. Rest of import items from S.Nos. 1 to 100 and 104 to 111 are components and may be allowed on net to net basis with accountability clause. Note: The import of components shall be permitted on net-to-net basis with accountability clause and the type, technical specifications (including part No. if any) etc. of the Components sought for import should conform to those utilized in the manufacture of the resultant product. The Regional Authority may take necessary action accordingly.			

	Case No.:28/24/80-ALC2/2008	Party Name:TIL LIMITED	Meet No/Date:10/80-ALC2/2009 09.06.2009	Status:Case deferred
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32	HQ File :01/80/050/00904/AM09/	RLA File :02/24/040/00014/AM09/	Lic.No/Date:0210111784 25.04.2008	Defer Date: 04.08.2009
	Decision : The Committee observed that no reply of the firm had been received by this office in response to this office letter calling for certain information. The Committee, therefore, decided to remind the firm for expediting the said information otherwise their case will be rejected without any further chance and no further representation will be entertained. The case may be re-listed on 04.08.2009.			

33	Case No.:113/24/80-ALC2/2008	Party Name:VULCAN INDUSTRIAL ENGINEERING CO.LTD.	Meet No/Date:10/80-ALC2/2009 09.06.2009	Status:Case approved
	HQ File :01/80/050/00989/AM09/	RLA File :34/24/040/00009/AM09/	Lic.No/Date:3410021276 29.04.2008	
	Decision : The DHI furnished written comments in this case vide their U.O. No.03(42)/08-TSW(B) dated 09.06.2009. The Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject advance authorization in accordance with their written comments as under:- 1. Import of 6150 kg. of seamless tube may be allowed with net wastage of 3%. 2. Export weight of 8550 kg. may also be incorporated. The Regional Authority may take necessary action accordingly.			

34	Case No.:71/16/80-ALC2/2008	Party Name:DYNAMATIC TECHNOLOGIES LIMITED,	Meet No/Date:10/80-ALC2/2009 09.06.2009	Status:Case rejected
	HQ File :01/80/050/00594/AM09/	RLA File :07/24/040/00800/AM08/	Lic.No/Date:0710057193 29.04.2008	
	Decision : The Committee decided to reject the case on the ground that the firm did not furnish any reply with reference to this office letter and subsequent reminder calling for certain information, in the absence of which, it was not possible to decide the requirement of inputs. The RLA may take necessary action accordingly.			

35	Case No.:8/39/80-ALC2/2008	Party Name:KENNAMETAL INDIA LTD	Meet No/Date:10/80-ALC2/2009 09.06.2009	Status:Case deferred
	HQ File :01/80/050/01561/AM09/	RLA File :07/24/040/00797/AM08/	Lic.No/Date:0710057214 30.04.2008	Defer Date: 04.08.2009
	Decision : On the recommendation of the representative of DHI present in the meeting, it was decided by the Committee to call for the following information/clarification from the firm and to re-list the case on 04.08.2009:- 1. Total weight of the export product. 2. Total weight of blanks proposed to be imported in numbers and weight. 3. Total value of consumables proposed for import. (Item no. 51 to 78 of import).			

	Case No.:18/8/80-ALC2/2008	Party Name:ERBATECH MACHINERY P LTD	Meet No/Date:10/80-ALC2/2009 09.06.2009	Status:Case deferred
	HQ File :01/80/050/00299/AM09/	RLA File :32/24/040/00006/AM09/	Lic.No/Date:3210037776 06.05.2008	Defer Date: 04.08.2009

36			00.05.2008	04.08.2009
	Decision : On the recommendation of the representative of DHI present in the meeting, it was decided by the Committee to call for the following information/clarification from the firm and to re-list the case on 04.08.2009:-			
	Information in respect of Sl.No.4,5 & 11 of the Standard Deficiency Format export product wise.			

37	Case No.:72/16/80-ALC2/2008	Party Name:RAPSRI ENGG INDUSTRIES LTD	Meet No/Date:10/80-ALC2/2009 09.06.2009	Status:Case approved
	HQ File :01/80/050/00595/AM09/	RLA File :07/24/040/00024/AM09/	Lic.No/Date:0710057316 08.05.2008	
	Decision : The DC(MSME) furnished written comments in this case vide their U.O. No.30(251)/08-ME dated 27.04.2009. The Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject advance authorization in accordance with their written comments as under:- 1. Import of continuous cast tube (i) 86mm (OD) X 63mm(ID) X 3003mm and (ii) 72mm (OD) X 58mm (ID) X 3075 mm may be allowed as 1704 with 11% wastage after taking 2/3rd recovery. The Regional Authority may take necessary action accordingly.			

38	Case No.:96/24/80-ALC2/2008	Party Name:IDMC LIMITED	Meet No/Date:10/80-ALC2/2009 09.06.2009	Status:Case deferred
	HQ File :01/80/050/00972/AM09/	RLA File :34/24/040/00030/AM09/	Lic.No/Date:3410021368 09.05.2008	Defer Date: 04.08.2009
	Decision : The representative of the DHI informed the Committee that they had received the firm's reply and case was under their study and they will finalize their comments shortly. The Committee, therefore, decided to defer the consideration and to re-list the case on 04.08.2009.			

39	Case No.:98/24/80-ALC2/2008	Party Name:IDMC LIMITED	Meet No/Date:10/80-ALC2/2009 09.06.2009	Status:Case deferred
	HQ File :01/80/050/00974/AM09/	RLA File :34/24/040/00252/AM08/	Lic.No/Date:3410021362 09.05.2008	Defer Date: 04.08.2009
	Decision : The representative of the DHI informed the Committee that they had received the firm's reply and case was under their study and they will finalize their comments shortly. The Committee, therefore, decided to defer the consideration and to re-list the case on 04.08.2009.			

40	Case No.:92/16/80-ALC2/2008	Party Name:ACCURATE PRODUCTS CORPORATION PVT LTD	Meet No/Date:10/80-ALC2/2009 09.06.2009	Status:Case approved
	HQ File :01/80/050/00615/AM09/	RLA File :04/24/040/00014/AM09/	Lic.No/Date:0410095855 14.05.2008	
	Decision : The DHI furnished written comments in this case vide their U.O. No.3(40)/09-TSW(B) dated 20.05.2009. The Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject advance authorization in accordance with their written comments as under:- 1. Considering the samples given by the firm and the process of manufacturing, import of 5700 kg. SS bar may be allowed with 80% net wastage			

1. Considering the samples given by the firm and the process of manufacturing, import of 5700 kg. SS bar may be allowed with 60% net wastage.

The Regional Authority may take necessary action accordingly.

41	Case No.:91/16/80-ALC2/2008	Party Name:GODREJ & BOYCE MFG. CO. LTD.,	Meet No/Date:10/80-ALC2/2009 09.06.2009	Status:Case approved
	HQ File :01/80/050/00614/AM09/	RLA File :03/94/040/00140/AM09/	Lic.No/Date:0310471579 19.05.2008	
	Decision: The DHI furnished written comments in this case vide their U.O. No.3(75)/08-TSW(B) dated 30.04.2009. The Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject advance authorization in accordance with their written comments. Copy of DHI letter referred to above may be forwarded to RA The Regional Authority may take necessary action accordingly.			

42	Case No.:93/16/80-ALC2/2008	Party Name:PET MOULDS PVT LTD	Meet No/Date:10/80-ALC2/2009 09.06.2009	Status:Case approved
	HQ File :01/80/050/00616/AM09/	RLA File :04/24/040/00029/AM09/	Lic.No/Date:0410096019 23.05.2008	
	Decision : The DHI furnished written comments in this case vide their U.O. No.3(51)/09-TSW(B) dated 05.05.2009. The Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject advance authorization in accordance with their written comments as under:- 1. Considering the manufacturing process involved, import of 2560 kg. of plates and 400 kg. of round bar in the ratio of applied quantity may be allowed with 14% net wastage after 2/3rd recovery being non-ferrous material. 2. Total export weight of 3021 kg. may be incorporated. The Regional Authority may take necessary action accordingly.			

43	Case No.:25/39/80-ALC2/2008	Party Name:SHIV INDUSTRIES	Meet No/Date:10/80-ALC2/2009 09.06.2009	Status:Case approved
	HQ File :01/80/050/01578/AM09/	RLA File :30/24/040/00011/AM09/	Lic.No/Date:3010056342 26.05.2008	
	Decision : The DC(MSME) furnished written comments in this case vide their U.O. No.30(322)/08-ME dated 14.05.208. The Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject advance authorization in accordance with their written comments. Copy of DC(MSME) letter referred to above may be forwarded to RA. The Regional Authority may take necessary action accordingly.			

	Case No.:56/24/80-ALC2/2008	Party Name:PSL LTD.	Meet No/Date:10/80-ALC2/2009 09.06.2009	Status:Case deferred
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44			09.06.2009	
	HQ File :01/80/050/00932/AM09/	RLA File :03/95/040/00178/AM09/	Lic.No/Date:0310472141 27.05.2008	Defer Date: 04.08.2009
	Decision : The representative of the DIPP informed the Committee that the case was under their study and they will finalize their comments shortly. The Committee, therefore, decided to defer the consideration and to re-list the case on 04.08.2009.			

45	Case No.:105/24/80-ALC2/2008	Party Name:GODREJ & BOYCE MFG. CO. LTD.,	Meet No/Date:10/80-ALC2/2009 09.06.2009	Status:Case approved
	HQ File :01/80/050/00981/AM09/	RLA File :03/94/040/00154/AM09/	Lic.No/Date:0310472328 28.05.2008	
	Decision : The DHI furnished written comments in this case vide their U.O. No.3(75)/08-TSW(B)/207 dated 30.04.2009. The Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject advance authorization in accordance with their written comments. Copy of DHI letter referred to above may be forwarded to RA. The Regional Authority may take necessary action accordingly.			

46	Case No.:52/24/80-ALC2/2008	Party Name:LARSEN & TOUBRO LIMITED	Meet No/Date:10/80-ALC2/2009 09.06.2009	Status:Case deferred
	HQ File :01/80/050/00928/AM09/	RLA File :03/95/040/00150/AM09/	Lic.No/Date:0310472298 28.05.2008	Defer Date: 04.08.2009
	Decision : The representative of the DHI informed the Committee that the case was under their study and they will finalize their comments shortly. The Committee, therefore, decided to defer the consideration and to re-list the case on 04.08.2009.			

47	Case No.:104/24/80-ALC2/2008	Party Name:GODREJ & BOYCE MFG. CO. LTD.,	Meet No/Date:10/80-ALC2/2009 09.06.2009	Status:Case deferred
	HQ File :01/80/050/00980/AM09/	RLA File :03/94/040/00189/AM09/	Lic.No/Date:0310472348 29.05.2008	Defer Date: 04.08.2009
	Decision : The Committee observed that no reply of the firm had been received by this office in response to this office letter calling for certain information despite reminder. The Committee, therefore, decided to issue final reminder to the firm for expediting the required information otherwise their case will be rejected and no further representation will be entertained. The case may be re-listed on 04.08.2009.			

48	Case No.:47/24/80-ALC2/2008	Party Name:GUMMI METALL TECHNIK (INDIA)PVT.LTD.	Meet No/Date:10/80-ALC2/2009 09.06.2009	Status:Case deferred
	HQ File :01/80/050/00923/AM09/	RLA File :07/24/040/00092/AM09/	Lic.No/Date:0710057665 02.06.2008	Defer Date: 04.08.2009
	Decision : The representative of the DHI informed the Committee that they received the firm's reply and case was under their study. The Committee, therefore, decided to defer the consideration and to relist the case on 04.08.2009.			

	Case No.:97/16/80-ALC2/2008	Party Name:ANSALDOCALDAIE BOILERS INDIA PRIVATE LIMITED,	Meet No/Date:10/80-ALC2/2009 09.06.2009	Status:Case approved
	HQ File :01/80/050/00620/AM09/	RLA File :04/24/040/00050/AM09/	Lic.No/Date:0410096188	

		03.06.2008	
49	Decision : The DHI furnished written comments in this case vide their U.O. No.3(759)/2009-TSW(B) dated 11.05.2009. The Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject advance authorization in accordance with their written comments. Copy of DHI letter referred to above may be forwarded to RA. The Regional Authority may take necessary action accordingly.		

50	Case No.:63/24/80-ALC2/2008	Party Name:EVERGREEN TECHNOLOGIES PVT LTD	Meet No/Date:10/80-ALC2/2009 09.06.2009	Status:Case deferred
	HQ File :01/80/050/00939/AM09/	RLA File :03/94/040/00171/AM09/	Lic.No/Date:0310473669 09.06.2008	Defer Date: 04.08.2009
	Decision : The Committee observed that firm had furnished incomplete reply and decided that further D/L may be issued to ask for the following information:- “Sl. No. 5 & 11 of the SDL export product wise.” The firm should supply the information immediately and otherwise there case will be rejected. The case may be re-listed on 04.08.2009.			

51	Case No.:28/16/80-ALC2/2008	Party Name:HORIZON INDUSTRIAL PRODUCTS PVT. LTD.,	Meet No/Date:10/80-ALC2/2009 09.06.2009	Status:Case deferred
	HQ File :01/80/050/00551/AM09/	RLA File :05/24/040/00217/AM09/	Lic.No/Date:0510222895 26.06.2008	Defer Date: 04.08.2009
	Decision : The Committee observed that no reply of the firm had been received by this office in response to this office letter calling for certain information. The Committee, therefore, decided to remind the firm for expediting the said information otherwise their case will be rejected without any further chance and no further representation will be entertained. The case may be re-listed on 04.08.2009.			

52	Case No.:41/16/80-ALC2/2008	Party Name:L D FABRICATORS PVT.LTD,	Meet No/Date:10/80-ALC2/2009 09.06.2009	Status:Case deferred
	HQ File :01/80/050/00564/AM09/	RLA File :07/24/040/00128/AM09/	Lic.No/Date:0710058224 30.06.2008	Defer Date: 04.08.2009
	Decision : The Committee observed that the firm has furnished incomplete reply in response to this office letter calling for certain information. The Committee, therefore, decided to direct the firm to furnish the following information complete in all respects otherwise their case will be rejected without any further chance and no further representation will be entertained. The case may be re-listed on 04.08.2009:- 1. Information in respect of Sl.No.4,5 & 11(a) of the Standard Deficiency Format export product wise.			

53	Case No.:46/16/80-ALC2/2008	Party Name:ZINSER TEXTILE SYSTEMS PVT. LTD.	Meet No/Date:10/80-ALC2/2009 09.06.2009	Status:Case approved
	HQ File :01/80/050/00569/AM09/	RLA File :03/95/040/00280/AM09/	Lic.No/Date:0310476885 30.06.2008	
	Decision : The Textile Commissioner furnished written comments in this case vide their letter No. 9(144)/2008/TXM/G/8-9 dated 09.04.2009. The Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject advance authorization in accordance with their written as per GN-4 for the engineering products. The representative of DHI present in the meeting also concurred the above proposal.			

Copy of TC letter referred to above may be forwarded to RA.			
The Regional Authority may take necessary action accordingly.			

54	Case No.:47/16/80-ALC2/2008	Party Name:AQUASUB ENGINEERING	Meet No/Date:10/80-ALC2/2009 09.06.2009	Status:Case deferred
	HQ File :01/80/050/00570/AM09/	RLA File :32/24/040/00014/AM09/	Lic.No/Date:3210038146 01.07.2008	Defer Date: 04.08.2009
	Decision : The representative of the DIPP informed the Committee that they had received the firm's reply and case was under their study and they will finalize their comments shortly. The Committee, therefore, decided to defer the consideration and to re-list the case on 04.08.2009.			

55	Case No.:48/16/80-ALC2/2008	Party Name:THERMAL SYSTEMS (HYDERABAD) PLTD.,	Meet No/Date:10/80-ALC2/2009 09.06.2009	Status:Case deferred
	HQ File :01/80/050/00571/AM09/	RLA File :09/24/040/00127/AM09/	Lic.No/Date:0910034488 01.07.2008	Defer Date: 04.08.2009
	Decision : The representative of the DHI informed the Committee that they had received the firm's reply and case was under their study and they will finalize their comments shortly. The Committee, therefore, decided to defer the consideration and to re-list the case on 04.08.2009.			

56	Case No.:51/16/80-ALC2/2008	Party Name:MAGPLASTIC ASIA PVT. LTD.	Meet No/Date:10/80-ALC2/2009 09.06.2009	Status:Case approved
	HQ File :01/80/050/00574/AM09/	RLA File :31/24/040/00090/AM09/	Lic.No/Date:3110034299 02.07.2008	
	Decision : The DHI furnished written comments in this case vide their U.O. No.3(1))/08-TSW(B) dated 09.06.2009. The Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject advance authorization in accordance with their written comments. Copy of DHI letter referred to above may be forwarded to RA. The Regional Authority may take necessary action accordingly.			

57	Case No.:32/18/80-ALC2/2008	Party Name:TRANSLOY INDIA PVT. LTD.,	Meet No/Date:10/80-ALC2/2009 09.06.2009	Status:Case deferred
	HQ File :01/80/050/00701/AM09/	RLA File :03/95/040/00293/AM09/	Lic.No/Date:0310478002 09.07.2008	Defer Date: 04.08.2009
	Decision : The Committee observed that no reply of the firm had been received by this office in response to this office letter calling for certain information despite reminder. The Committee, therefore, decided to issue final reminder to the firm for expediting the required information otherwise their case will be rejected and no further representation will be entertained. The Committee also decided to seek clarification from the firm regarding commercial viability as the value addition indicated by the firm is nominal. The case may be re-listed on 04.08.2009.			

58	Case No.:9/18/84-ALC2/2009	Party Name:RADIANTE INDUSTRIES (P) VILAYAT	Meet No/Date:10/80-ALC2/2009	Status:Case deferred
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58	Case No.:8/18/84-ALC3/2008	Party Name:KADIAN I INDUSTRIES (P. VIJAY V. JADHAV)	Meet No/Date:10/80-ALC2/2009 09.06.2009	Status:Case deterred
	HQ File :01/84/050/00229/AM09/	RLA File :31/24/040/00108/AM09/	Lic.No/Date:3110034521 23.07.2008	Defer Date: 04.08.2009
	Decision : The Committee observed that no reply of the firm had been received by this office in response to this office letter calling for certain information despite reminder. The Committee, therefore, decided to issue final reminder to the firm for expediting the required information otherwise their case will be rejected and no further representation will be entertained. The case may be re-listed on 04.08.2009.			

59	Case No.:7/24/80-ALC2/2008	Party Name:GEECY ENGINEERING PRIVATE LIMITED.,	Meet No/Date:10/80-ALC2/2009 09.06.2009	Status:Case approved
	HQ File :01/80/050/00883/AM09/	RLA File :03/94/040/00460/AM09/	Lic.No/Date:0310483079 19.08.2008	
	Decision : The representative of the DIPP present in the meeting recommended the case. The Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject advance authorization with following modifications:- 1. Word “relevant” may be prefixed with the description of import items at S.Nos. 1, 3, 4 & 5. 2. Quantity of import item at S.No.1 may be allowed as 26306 Kgs inclusive of 5% wastage. 3. Weight of 30924 Kgs. may be added with the quantity of import item at S.No.2 and the same may be allowed on net to net basis. 4. Quantity of import item at S.No.3 may be allowed as 2168 Kgs inclusive of 5% wastage. 5. Quantity of import item at S.No.4 may be allowed as 31873 Kgs (37565 Mtrs.) on net to net basis. 6. Quantity of import item at S.No.5 may be allowed as 36404 Mtrs.(49982 Kgs.) on net to net basis. 7. Quantity of import item at S.No.6 may be allowed as 1695 Kgs. 8. Weight of 400 Kgs. may be added with the quantity of import item at S.No.7 and the same may be allowed on net to net basis. 9. Import of components will allowed with accountability clause. Note: The import of components shall be permitted on net-to-net basis with accountability clause and the type, technical specifications (including part No. if any) etc. of the Components sought for import should conform to those utilized in the manufacture of the resultant product. The Regional Authority may take necessary action accordingly.			

60	Case No.:66/24/80-ALC2/2008	Party Name:WEATHERFORD DRILLING & PRODUCTION SERVICES(I)PLTD	Meet No/Date:10/80-ALC2/2009 09.06.2009	Status:Case deferred
	HQ File :01/80/050/00942/AM09/	RLA File :34/24/040/00090/AM09/	Lic.No/Date:3410022116 21.08.2008	Defer Date: 04.08.2009
	Decision : The Committee observed that no reply of the firm had been received by this office in response to this office letter calling for certain information. The Committee, therefore, decided to remind the firm for expediting the said information otherwise their case will be rejected without any further chance and no further representation will be entertained. The case may be re-listed on 04.08.2009.			

61	Case No.:73/24/80-ALC2/2008	Party Name:CICB CHEMICON PRIVATE LIMITED,	Meet No/Date:10/80-ALC2/2009 09.06.2009	Status:Case deferred
	HQ File :01/80/050/00949/AM09/	RLA File :07/24/040/00237/AM09/	Lic.No/Date:0710059270 21.08.2008	Defer Date: 04.08.2009
	Decision : The committee asked the firm to forward a copy of Export Licence as the export item is covered in the SCOMET list. In reply to that the firm has clarified that the subject advance authorization has been obtained for deemed export, hence, export authorization is not required. The Committee also decided to seek clarification from SCOMET Division i.e. requirement of export authorization in case of deemed export, as export item appears to be covered in the SCOMET list. The case may be re-listed on 04.08.2009.			

62	Case No.:75/24/80-ALC2/2008	Party Name:PRECIHOLE MACHINE TOOLS PVT. LTD.,	Meet No/Date:10/80-ALC2/2009 09.06.2009	Status:Case deferred
	HQ File :01/80/050/00951/AM09/	RLA File :03/95/040/00468/AM09/	Lic.No/Date:0310483368 22.08.2008	Defer Date: 04.08.2009
	Decision : On the recommendation of the representative of DHI present in the meeting, it was decided by the Committee to call for the following information/clarification from the firm and to re-list the case on 04.08.2009:- Information in respect of Sl.No.3 & 11 of the Standard Deficiency Format.			

63	Case No.:78/24/80-ALC2/2008	Party Name:ROCKWELL AUTOMATION INDIA PRIVATE LIMITED	Meet No/Date:10/80-ALC2/2009 09.06.2009	Status:Case approved
	HQ File :01/80/050/00954/AM09/	RLA File :05/24/040/00351/AM09/	Lic.No/Date:0510226089 25.08.2008	
	Decision : The DIT furnished written comments in this case vide their U.O. No.17(6)/2009-IPHW dated 04.02.2009. The Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject advance authorization in accordance with their written comments on net to net basis with accountability clause. Note: The import of components shall be permitted on net-to-net basis with accountability clause and the type, technical specifications (including part No. if any) etc. of the Components sought for import should conform to those utilized in the manufacture of the resultant product. The Regional Authority may take necessary action accordingly.			

64	Case No.:85/24/80-ALC2/2008	Party Name:CRISTOPIA ENERGY SYSTEMS(I) PVT.LTD.,	Meet No/Date:10/80-ALC2/2009 09.06.2009	Status:Case deferred
	HQ File :01/80/050/00961/AM09/	RLA File :11/24/040/00026/AM09/	Lic.No/Date:1110018228 25.08.2008	Defer Date: 04.08.2009
	Decision : The Committee observed that no reply of the firm had been received by this office in response to this office letter calling for certain information. The Committee, therefore, decided to remind the firm for expediting the said information otherwise their case will be rejected without any further chance and no further representation will be entertained. The case may be re-listed on 04.08.2009.			

65	Case No.:86/24/80-ALC2/2008	Party Name:RATNESH METAL INDUSTRIES PVT. LTD	Meet No/Date:10/80-ALC2/2009 09.06.2009	Status:Case deferred
	HQ File :01/80/050/00962/AM09/	RLA File :08/24/040/00113/AM09/	Lic.No/Date:0810074246 26.08.2008	Defer Date: 21.07.2009
	Decision : The representative of MOS informed the Committee that they have received reply of the firm and the matter was under study. The case may be re-listed on 21.07.2009.			

Case No.:115/24/80-ALC2/2008	Party Name:JHAGADIA COPPER LIMITED	Meet No/Date:10/80-ALC2/2009	Status:Case deferred
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66			09.06.2009	
	HQ File :01/80/050/00991/AM09/	RLA File :34/24/040/00105/AM09/	Lic.No/Date:3410022188 28.08.2008	Defer Date: 04.08.2009
	Decision : The Committee observed that the firm has furnished incomplete reply in response to this office letter calling for certain information. The Committee, therefore, decided to direct the firm to furnish the following information complete in all respects otherwise their case will be rejected without any further chance and no further representation will be entertained. The case may be re-listed on 04.08.2009:- 1. Size / Specification of export and import product with its composition. 2. Re-cycling process in details for the export product. 3. Purity difference among export and import product.			

67	Case No.:95/24/80-ALC2/2008	Party Name:MINDA SILCA ENGINEERING LTD.	Meet No/Date:10/80-ALC2/2009 09.06.2009	Status:Case deferred
	HQ File :01/80/050/00971/AM09/	RLA File :05/24/040/00337/AM09/	Lic.No/Date:0510226413 28.08.2008	Defer Date: 04.08.2009
	Decision : On the recommendation of the representative of DHI present in the meeting, it was decided by the Committee to call for the following information/clarification from the firm and to re-list the case on 04.08.2009:- Information in respect of Sl.No.3,4,11 & 11(a) of the Standard Deficiency Format export product wise.			

68	Case No.:129/24/80-ALC2/2008	Party Name:JAYDEEP INDUSTRIES	Meet No/Date:10/80-ALC2/2009 09.06.2009	Status:Case deferred
	HQ File :01/80/050/01005/AM09/	RLA File :52/24/040/00014/AM09/	Lic.No/Date:5210024198 29.08.2008	Defer Date: 04.08.2009
	Decision : Committee noted that DL already issued as per DC(MSME) U.O. dt. 23.04.2009 but reply of the firm had not been received by this office in response to this office letter calling for certain information. The Committee, therefore, decided to remind the firm for expediting the said information otherwise their case will be rejected without any further chance and no further representation will be entertained. The case may be re-listed on 04.08.2009.			

69	Case No.:131/24/80-ALC2/2008	Party Name:LARSEN & TOUBRO LIMITED	Meet No/Date:10/80-ALC2/2009 09.06.2009	Status:Case deferred
	HQ File :01/80/050/01007/AM09/	RLA File :03/95/040/00496/AM09/	Lic.No/Date:0310484775 01.09.2008	Defer Date: 04.08.2009
	Decision : Committee noted that DL already issued as per DHI U.O. dt. 21.04.2009 but reply of the firm had not been received by this office in response to this office letter calling for certain information. The Committee, therefore, decided to remind the firm for expediting the said information otherwise their case will be rejected without any further chance and no further representation will be entertained. The case may be re-listed on 04.08.2009.			

70	Case No.:133/24/80-ALC2/2008	Party Name:MIVEN MAYFRAN CONVEYORS PVT. LTD.,	Meet No/Date:10/80-ALC2/2009 09.06.2009	Status:Case deferred
	HQ File :01/80/050/01009/AM09/	RLA File :07/24/040/00256/AM09/	Lic.No/Date:0710059499 01.09.2008	Defer Date: 04.08.2009
	Decision : The Committee noted that firm has sought time for submission of required information. The Committee, therefore, decided to remind the firm for expediting the said information otherwise their case will be rejected without any further chance and no further representation will be entertained. The case may be re-listed on 04.08.2009.			

	may be re-listed on 04.08.2009.
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71	Case No.:24/39/80-ALC2/2008	Party Name:SURAJ INDUSTRIES	Meet No/Date:10/80-ALC2/2009 09.06.2009	Status:Case deferred
	HQ File :01/80/050/01577/AM09/	RLA File :30/24/040/00005/AM09/	Lic.No/Date:3010057794 02.09.2008	Defer Date: 04.08.2009
	Decision : The Committee observed that no reply of the firm had been received by this office in response to this office letter calling for certain information. The Committee, therefore, decided to remind the firm for expediting the said information otherwise their case will be rejected without any further chance and no further representation will be entertained. The case may be re-listed on 04.08.2009.			

72	Case No.:3/39/80-ALC2/2008	Party Name:PETRON ENGINEERING CONSTRUCTION LIMITED	Meet No/Date:10/80-ALC2/2009 09.06.2009	Status:Case approved
	HQ File :01/80/050/01556/AM09/	RLA File :03/95/040/00394/AM09/	Lic.No/Date:0310488593 01.10.2008	
	Decision : The representative of the DIPP present in the meeting recommended the case. The Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject advance authorization with following modifications:- 1. Words “No.16 FF00-101 and 202 16 FF00-501 and 701” may be added with the description of export products. 2. Total net weight of export products may be specified as 3500 MT. 3. Total weight of import items from S.Nos. 1 to 21 may be specified as 209 MT. 4. Additional import items from S.Nos. 1 to 30 viz. “120 Nos. of Refractro Pad Type Skin Thermocouple Assembly” may be allowed on net to net basis with accountability clause. Note: The import of components shall be permitted on net-to-net basis with accountability clause and the type, technical specifications (including part No. if any) etc. of the Components sought for import should conform to those utilized in the manufacture of the resultant product. The Regional Authority may take necessary action accordingly.			

73	Case No.:4/39/80-ALC2/2008	Party Name:TEKSONS LTD	Meet No/Date:10/80-ALC2/2009 09.06.2009	Status:Case deferred
	HQ File :01/80/050/01557/AM09/	RLA File :03/95/040/01217/AM08/	Lic.No/Date:0310488911 03.10.2008	Defer Date: 04.08.2009
	Decision : The representative of the DHI informed the Committee that they had received the firm’s reply and case was under their study and they will finalize their comments shortly. The Committee, therefore, decided to defer the consideration and to re-list the case on 04.08.2009.			

74	Case No.:1/32/80-ALC2/2008	Party Name:WEATHERFORD DRILLING & PRODUCTION SERVICES(I)PLTD	Meet No/Date:10/80-ALC2/2009 09.06.2009	Status:Case deferred
	HQ File :01/80/050/01181/AM09/	RLA File :34/24/040/00134/AM09/	Lic.No/Date:3410022519 14.10.2008	Defer Date: 04.08.2009
	Decision : The Committee observed that no replv of the firm had been received by this office in response to this office letter calling for certain information.			

The Committee, therefore, decided to remind the firm for expediting the said information otherwise their case will be rejected without any further chance and no further representation will be entertained. The case may be re-listed on 04.08.2009.

75	Case No.:12/32/80-ALC2/2008	Party Name:OHSUNG ELECTRONICS INDIA PRIVATE LIMTIED	Meet No/Date:10/80-ALC2/2009 09.06.2009	Status:Case rejected
	HQ File :01/80/050/01192/AM09/	RLA File :31/24/040/00182/AM09/	Lic.No/Date:3110035794 15.10.2008	
	Decision : The Committee decided to reject the case on the ground that the firm did not furnish any reply with reference to this office letter and subsequent reminder calling for certain information, in the absence of which, it was not possible to decide the requirement of inputs. The RLA may take necessary action accordingly.			

76	Case No.:4/32/80-ALC2/2008	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:10/80-ALC2/2009 09.06.2009	Status:Case approved
	HQ File :01/80/050/01184/AM09/	RLA File :07/24/040/00319/AM09/	Lic.No/Date:0710060422 15.10.2008	
	Decision : The DHI furnished written comments in this case vide their U.O. No.3(19)/09-TSW(B) dated 23.02.2009. The Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject advance authorization in accordance with their written comments as under:- 1. Import items at SI.No. 102,103,107 to 110, 115,125 and 127 are not components and may be deleted. 2. Import of spares may be allowed as per policy for mandatory spares. 3. All other items may be allowed as per GN-4 for the engineering product. The Regional Authority may take necessary action accordingly.			

77	Case No.:5/32/80-ALC2/2008	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:10/80-ALC2/2009 09.06.2009	Status:Case approved
	HQ File :01/80/050/01185/AM09/	RLA File :07/24/040/00321/AM09/	Lic.No/Date:0710060423 15.10.2008	
	Decision : The DHI furnished written comments in this case vide their U.O. No.3(19)/09-TSW(B) dated 23.02.2009. The Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject advance authorization in accordance with their written comments as under:- 1. Import items at SI.No. 102,103,107 to 110, 115,125 and 127 are not components and may be deleted. 2. Import of spares may be allowed as per policy for mandatory spares. 3. All other items may be allowed as per GN-4 for the engineering product. The Regional Authority may take necessary action accordingly.			

	Case No.:11/32/80-ALC2/2008	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:10/80-ALC2/2009 09.06.2009	Status:Case deferred
	HQ File :01/80/050/01191/AM09/	RLA File :09/24/040/00280/AM09/	Lic.No/Date:0910035658	Defer Date:

78	HQ File :01/80/050/01187/AM09/	RLA File :07/24/040/00200/AM09/	Meet No/Date:10/80-ALC2/2009 16.10.2008	Defer Date: 04.08.2009
Decision : The Committee observed that no reply of the firm had been received by this office in response to this office letter calling for certain information. The Committee, therefore, decided to remind the firm for expediting the said information otherwise their case will be rejected without any further chance and no further representation will be entertained. The case may be re-listed on 04.08.2009.				

79	Case No.:8/32/80-ALC2/2008	Party Name:GUMMI METALL TECHNIK (INDIA)PVT.LTD.	Meet No/Date:10/80-ALC2/2009 09.06.2009	Status:Case deferred
	HQ File :01/80/050/01188/AM09/	RLA File :07/24/040/00395/AM09/	Lic.No/Date:0710060465 16.10.2008	Defer Date: 04.08.2009
	Decision : On the recommendation of the representative of DHI present in the meeting, it was decided by the Committee to call for the following information/clarification from the firm and to re-list the case on 04.08.2009:- 1. Information in respect of Sl.No.5,8 & 11 of the Standard Deficiency Format export product wise. 2. English name of last two export items and their use.			

80	Case No.:9/32/80-ALC2/2008	Party Name:G.B. ENGINEERING ENTERPRISES PVT. LTD.,	Meet No/Date:10/80-ALC2/2009 09.06.2009	Status:Case deferred
	HQ File :01/80/050/01189/AM09/	RLA File :04/24/040/00172/AM09/	Lic.No/Date:0410099219 16.10.2008	Defer Date: 04.08.2009
	Decision : The Committee noted that firm has sought time for submission of required information. The Committee, therefore, decided to remind the firm for expediting the said information otherwise their case will be rejected without any further chance and no further representation will be entertained. The case may be re-listed on 04.08.2009.			

81	Case No.:18/32/80-ALC2/2008	Party Name:GODREJ & BOYCE MFG. CO. LTD.,	Meet No/Date:10/80-ALC2/2009 09.06.2009	Status:Case deferred
	HQ File :01/80/050/01198/AM09/	RLA File :03/94/040/00698/AM09/	Lic.No/Date:0310491045 20.10.2008	Defer Date: 04.08.2009
	Decision : The Committee noted that firm has sought time for submission of required information. The Committee, therefore, decided to remind the firm for expediting the said information otherwise their case will be rejected without any further chance and no further representation will be entertained. The case may be re-listed on 04.08.2009.			

82	Case No.:21/32/80-ALC2/2008	Party Name:STARION INDIA PLTD	Meet No/Date:10/80-ALC2/2009 09.06.2009	Status:Case deferred
	HQ File :01/80/050/01201/AM09/	RLA File :31/24/040/00190/AM09/	Lic.No/Date:3110035836 20.10.2008	Defer Date: 04.08.2009
	Decision : The Committee observed that no reply of the firm had been received by this office in response to this office letter calling for certain information. The Committee, therefore, decided to remind the firm for expediting the said information otherwise their case will be rejected without any further chance and no further representation will be entertained. The case may be re-listed on 04.08.2009.			

83	Case No.:41/32/80-ALC2/2008	Party Name:TEMA INDIA LIMITED	Meet No/Date:10/80-ALC2/2009 09.06.2009	Status:Case deferred
	HQ File :01/80/050/01221/AM09/	RLA File :03/95/040/00655/AM09/	Lic.No/Date:0310491632	Defer Date:

85			23.10.2008	04.08.2009
Decision : The Committee observed that hard copy of firm's application and clarification has not been received from RA, Mumbai inspite of reminder. The Committee, therefore, decided to remind them for expediting their comments. The case may be re-listed on 04.08.2009.				

84	Case No.:44/32/80-ALC2/2008	Party Name:THE SARASWATI INDUSTRIAL SYNDICATE LTD.	Meet No/Date:10/80-ALC2/2009 09.06.2009	Status:Case deferred
	HQ File :01/80/050/01224/AM09/	RLA File :05/24/040/00339/AM09/	Lic.No/Date:0510229888 23.10.2008	Defer Date: 04.08.2009
	Decision : The representative of the DHI informed the Committee that they had received the firm's reply and case was under their study and they will finalize their comments shortly. The Committee, therefore, decided to defer the consideration and to re-list the case on 04.08.2009.			

85	Case No.:45/32/80-ALC2/2008	Party Name:BGR ENERGY SYSTEMS LIMITED,	Meet No/Date:10/80-ALC2/2009 09.06.2009	Status:Case deferred
	HQ File :01/80/050/01225/AM09/	RLA File :04/24/040/00170/AM09/	Lic.No/Date:0410099440 23.10.2008	Defer Date: 04.08.2009
	Decision : The Committee observed that no reply of the firm had been received by this office in response to this office letter calling for certain information. The Committee, therefore, decided to remind the firm for expediting the said information otherwise their case will be rejected without any further chance and no further representation will be entertained. The case may be re-listed on 04.08.2009.			

86	Case No.:46/32/80-ALC2/2008	Party Name:SUR HENNIG PVT. LTD.,	Meet No/Date:10/80-ALC2/2009 09.06.2009	Status:Case deferred
	HQ File :01/80/050/01226/AM09/	RLA File :07/24/040/00420/AM09/	Lic.No/Date:0710060659 23.10.2008	Defer Date: 04.08.2009
	Decision : Committee noted that DL already issued as per DHI U.O. but reply of the firm had not been received by this office in response to this office letter calling for certain information. The Committee, therefore, decided to remind the firm for expediting the said information otherwise their case will be rejected without any further chance and no further representation will be entertained. The case may be re-listed on 04.08.2009.			

87	Case No.:57/32/80-ALC2/2008	Party Name:VINDHYA TELELINKS LTD.,	Meet No/Date:10/80-ALC2/2009 09.06.2009	Status:Case approved
	HQ File :01/80/050/01237/AM09/	RLA File :11/24/040/00035/AM09/	Lic.No/Date:1110018800 27.10.2008	
	Decision : The DOT furnished written comments in this case vide their ID No.15-04/2009-IP dated 24.02.209. The Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject advance authorization in accordance with their written comments as under:- 1. Quantity of copper wire / rod may be allowed as 1884.96 kg. inclusive of 1% wastage. 2. Quantity of Polyethylene may be allowed as 1389.11 kg. inclusive of 2% wastage. 3. Quantity of Aluminum foil may be allowed as 252.28 kg. inclusive of 2% wastage. The Regional Authority may take necessary action accordingly.			

88	Case No.:58/32/80-ALC2/2008	Party Name:VINDHYA TELELINKS LTD.,	Meet No/Date:10/80-ALC2/2009 09.06.2009	Status:Case approved
	HQ File :01/80/050/01238/AM09/	RLA File :11/24/040/00047/AM09/	Lic.No/Date:1110018802 27.10.2008	
	Decision : The DOT furnished written comments in this case vide their ID No.15-04/2009-IP dated 24.02.209. The Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject advance authorization in accordance with their written comments as under:- 1. Quantity of optical fibre may be allowed as 22199.67 kg. inclusive of 1% wastage. 2. Quantity of Polyethylene terphthalate may be allowed as 5276.25 kg. inclusive of 2% wastage. 3. Quantity of Cable filing compound may be allowed as 5229.86 kg. inclusive of 2% wastage. 4. Quantity of Polyester yarn may be allowed as 180.23 kg. inclusive of 2% wastage. 5. Quantity of Fibre coloring ink may be allowed as 226.84 kg. inclusive of 2% wastage. The Regional Authority may take necessary action accordingly.			

89	Case No.:60/32/80-ALC2/2008	Party Name:KAMAL RUBPLAST INDUSTRIES (P) LTD.	Meet No/Date:10/80-ALC2/2009 09.06.2009	Status:Case deferred
	HQ File :01/80/050/01240/AM09/	RLA File :05/24/040/00477/AM09/	Lic.No/Date:0510230022 27.10.2008	Defer Date: 04.08.2009
	Decision : The Committee observed that firm's reply has been received but the comments called for from Shri S.K. Sharma, Dy. Director (Chem.), DC(MSME) are yet to be received. The Committee, therefore, decided to remind them for expediting their comments. The case may be re-listed on 04.08.2009.			

90	Case No.:4/38/80-ALC2/2008	Party Name:SUR HENNIG PVT. LTD.,	Meet No/Date:10/80-ALC2/2009 09.06.2009	Status:Case approved
	HQ File :01/80/050/01503/AM09/	RLA File :07/24/040/00498/AM09/	Lic.No/Date:0710061414 28.11.2008	
	Decision : The representative of the DHI present in the meeting informed that similar case (Adv. Authorization No. 0710056059 dt. 26.02.2008) of the same firm was ratified by the NC in its meeting No. 02/10 held on 13.04.2009 vide case No.24/2/80-ALC2/2008. The Committee, accordingly, decided to ratify the norms in respect of the subject advance authorization on repeat basis. The Regional Authority may take necessary action accordingly.			

91	Case No.:6/38/80-ALC2/2008	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:10/80-ALC2/2009 09.06.2009	Status:Case deferred
	HQ File :01/80/050/01505/AM09/	RLA File :09/24/040/00324/AM09/	Lic.No/Date:0910036139 01.12.2008	Defer Date: 04.08.2009
	Decision : The representative of the DHI informed the Committee that they had received the firm's reply and case was under their study and they will finalize their comments shortly. The Committee, therefore, decided to defer the consideration and to re-list the case on 04.08.2009.			

92	Case No.:26/39/80-ALC2/2008	Party Name:BIRLA ERICSSON OPTICAL LTD.,	Meet No/Date:10/80-ALC2/2009 09.06.2009	Status:Case approved
	HQ File :01/80/050/01579/AM09/	RLA File :11/24/040/00062/AM09/	Lic.No/Date:1110019185 12.12.2008	
	Decision : The DIT furnished written comments in this case vide their U.O. No.17-(16)/2009-IPHW dated 17.04.209. The Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject advance authorization in accordance with their written comments based on 5% additional length of Optical Fibre over the length of the cable & 2% wastage for remaining items as under:- 1. Quantity of Optic fibre may be allowed as 504 kg. 2. Quantity of Polybutylene Terphthalate (PBT) may be allowed as 212.34 kg. inclusive of 2% wastage. 3. Quantity of Cable Filling Compound may be allowed as 254.784 kg. The Regional Authority may take necessary action accordingly.			

93	Case No.:14/39/80-ALC2/2008	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:10/80-ALC2/2009 09.06.2009	Status:Case deferred
	HQ File :01/80/050/01567/AM09/	RLA File :04/24/040/00183/AM09/	Lic.No/Date:0410100820 15.12.2008	Defer Date: 04.08.2009
	Decision :The Committee observed that no reply of the firm had been received by this office in response to this office letter calling for certain information. The Committee, therefore, decided to remind the firm for expediting the said information otherwise their case will be rejected without any further chance and no further representation will be entertained. The case may be re-listed on 04.08.2009.			

94	Case No.:15/39/80-ALC2/2008	Party Name:THE SARASWATI INDUSTRIAL SYNDICATE LTD.	Meet No/Date:10/80-ALC2/2009 09.06.2009	Status:Case deferred
	HQ File :01/80/050/01568/AM09/	RLA File :05/24/040/00586/AM09/	Lic.No/Date:0510232526 15.12.2008	Defer Date: 04.08.2009
	Decision : The representative of the DHI informed the Committee that they had received the firm's reply and case was under their study and they will finalize their comments shortly. The Committee, therefore, decided to defer the consideration and to re-list the case on 04.08.2009.			

95	Case No.:16/39/80-ALC2/2008	Party Name:TITAN INDUSTRIES LIMITED,	Meet No/Date:10/80-ALC2/2009 09.06.2009	Status:Case approved
	HQ File :01/80/050/01569/AM09/	RLA File :07/24/040/00512/AM09/	Lic.No/Date:0710061691 15.12.2008	
	Decision : The representative of the DIPP present in the meeting recommended the case. The Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject advance authorization with following modifications:- 1. Net weight of export product may be specified as 60 Kgs. 2. Quantity of import item may be allowed as 163.6 Kgs. inclusive of 173 % wastage after taking 1/3rd recovery from scrap. The Regional Authority may take necessary action accordingly.			

96	Case No.:17/39/80-ALC2/2008	Party Name:ZENITH TEXTILES EXPORTS PRIVATE LTD.	Meet No/Date:10/80-ALC2/2009	Status:Case approved
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96	Case No.:18/39/80-ALC2/2008	Party Name:ZINSEK TEXTILE SYSTEMS PVT. LTD.	Meet No/Date:10/80-ALC2/2009 09.06.2009	Status:Case deferred
	HQ File :01/80/050/01571/AM09/	RLA File :03/95/040/00549/AM09/	Lic.No/Date:0310497874 15.12.2008	Defer Date: 04.08.2009
	Decision : The Textile Commissioner furnished written comments in this case vide their letter No. 9(144)/2008/TXM/J/01 dated 01.06.2009. The Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject advance authorization in accordance with their written as per GN-4 for the engineering products. The representative of DHI present in the meeting also concurred the above proposal. Copy of TC letter referred to above may be forwarded to RA. The Regional Authority may take necessary action accordingly.			

97	Case No.:20/39/80-ALC2/2008	Party Name:WEATHERFORD DRILLING & PRODUCTION SERVICES(I)PLTD	Meet No/Date:10/80-ALC2/2009 09.06.2009	Status:Case deferred
	HQ File :01/80/050/01573/AM09/	RLA File :34/24/040/00169/AM09/	Lic.No/Date:3410022901 15.12.2008	Defer Date: 04.08.2009
	Decision : The DHI has desired some information vide their U.O. No. U.O. 3(35)/09-TSW(B) dt. 04.05.2009. The Committee has decided to ask the firm to furnish the required information/clarification desired by the technical authority otherwise their case would be rejected. The case may be re-listed on 04.08.2009.			

98	Case No.:21/39/80-ALC2/2008	Party Name:SGL CARBON INDIA PVT.LTD	Meet No/Date:10/80-ALC2/2009 09.06.2009	Status:Case deferred
	HQ File :01/80/050/01574/AM09/	RLA File :31/24/040/00230/AM09/	Lic.No/Date:3110036420 15.12.2008	Defer Date: 04.08.2009
	Decision : The representative of the DHI informed the Committee that the case was under their study and they will finalize their comments shortly. The Committee, therefore, decided to defer the consideration and to re-list the case on 04.08.2009.			

99	Case No.:18/40/80-ALC2/2008	Party Name:TERUMO PENPOL LIMITED	Meet No/Date:10/80-ALC2/2009 09.06.2009	Status:Case deferred
	HQ File :01/80/050/01622/AM09/	RLA File :53/24/040/00008/AM09/	Lic.No/Date:5310007118 16.12.2008	Defer Date: 04.08.2009
	Decision : The Committee observed that the comments called for from C&PC are yet to be received. The Committee, therefore, decided to remind them for expediting their comments. The case may be re-listed on 04.08.2009.			

100	Case No.:27/39/80-ALC2/2008	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:10/80-ALC2/2009 09.06.2009	Status:Case deferred
	HQ File :01/80/050/01580/AM09/	RLA File :09/24/040/00351/AM09/	Lic.No/Date:0910036322 16.12.2008	Defer Date: 04.08.2009
	Decision : The representative of the DHI informed the Committee that the case was under their study and they will finalize their comments shortly. The Committee, therefore, decided to defer the consideration and to re-list the case on 04.08.2009.			

101	Case No.:31/39/80-ALC2/2008	Party Name:LARSEN & TOUBRO LIMITED	Meet No/Date:10/80-ALC2/2009 09.06.2009	Status:Case approved
	HQ File :01/80/050/01584/AM09/	RLA File :03/95/040/00665/AM09/	Lic.No/Date:0310498153 16.12.2008	
	Decision : The representative of the DIPP present in the meeting recommended the case. The Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject advance authorization with following modifications:- 1. Total net empty weight of 364 MT may be specified with the quantities of export products from S.Nos. 1 to 6. 2. Word “Relevant” may be prefixed with the descriptions of import items at Sl. No. 1, 3, 4, & 6. 3. Words “Ni < 40%” may be suffixed with the description of import items at S.No. 6. 4. Quantity of import item at Sl.No.1 may be allowed as applied for i.e. 114700 Kgs inclusive of 5 % wastage. 5. Weights of 161.97 MT, 10.4 MT, 2 MT & 1.4 MT may be specified with the quantities of import items at Sl.Nos. 2, 5, 8 & 9 respectively and these may be allowed on net to net basis. 6. Quantity of import item at Sl.No.3 may be allowed as 35800 mtrs.(54.16 MT) inclusive of 2 % wastage. 7. Quantity of import item at Sl.No.4 may be allowed as 13600 mtrs.(16.86 MT) inclusive of 2 % wastage 8. Quantity of import item at Sl.No.6 may be allowed as 3729 Kgs inclusive of 3 % wastage. 9. Import item at S.No. 7 may be allowed as applied for. 10. Import item at Sl. No.8 to be exported alongwith the export product. 11. Import item at S.No. 10 i.e. Welding Strips may be deleted as no calculation details furnished for requirement of this item. 12. Quantities of import items at Sl.No.11 & 12 may be allowed as applied for i.e. 1000 Kgs. & 5740 Kgs respectively. 13. Quantity of import item at S.No. 13 may be allowed as 5740 Kgs. 14. Import of components may be allowed with accountability clause. Note: The import of components shall be permitted on net-to-net basis with accountability clause and the type, technical specifications (including part No. if any) etc. of the Components sought for import should conform to those utilized in the manufacture of the resultant product. The Regional Authority may take necessary action accordingly.			

102	Case No.:34/39/80-ALC2/2008	Party Name:GUHRING INDIA PRIVATE LIMITED	Meet No/Date:10/80-ALC2/2009 09.06.2009	Status:Case closed
	HQ File :01/80/050/01587/AM09/	RLA File :07/24/040/00493/AM09/	Lic.No/Date:0710061716 16.12.2008	
	Decision : The Committee noted that RA neither reported the status of the case nor forwarded the four sets of application in response to this office letter and subsequent reminder. Since, the subject authorization is quite old; the Committee presumed that ratification of norms of the subject authorization is not required to RA so that the case may be closed on the part of NC. The Regional Authority may take not of the NC decision for information.			

	Case No.:36/39/80-ALC2/2008	Party Name:INTERNATIONAL COIL LIMITED,	Meet No/Date:10/80-ALC2/2009 09.06.2009	Status:Case approved
	HQ File :01/80/050/01589/AM09/	RLA File :05/24/040/00604/AM09/	Lic.No/Date:0510232759	

		16.12.2008	
103	Decision : The representative of the DIPP present in the meeting recommended the case. The Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject advance authorization with following modifications:- 1. Net weight of 85.5 MT may be specified with the quantity of export product. 2. Quantity of import item at S.No.1 may be allowed as 31036 Kgs. (82765 mtrs.) inclusive of 1% wastage. 3. Quantity of import item at S.No.2 may be allowed as applied for i.e. 19543 Kgs. inclusive of 1% wastage The Regional Authority may take necessary action accordingly.		

104	Case No.:37/39/80-ALC2/2008	Party Name:BOYSEN INDIA LIMITED	Meet No/Date:10/80-ALC2/2009 09.06.2009	Status:Case deferred
	HQ File :01/80/050/01590/AM09/	RLA File :05/24/040/00612/AM09/	Lic.No/Date:0510232794 17.12.2008	Defer Date: 04.08.2009
	Decision : The Committee noted that hardcopy of firm's application has not been received so far from concerned Regional Authority despite reminder. The Committee, however, decided to issue final reminder to RA & firm to report the status by 28.07.2009 otherwise it will be treated as confirmed that ratification of norms of the subject license is not required and the case will be closed on the part of NC in its next meeting to be held on 04.08.2009.			

105	Case No.:42/39/80-ALC2/2008	Party Name:DUCTMASTER INDIA PVT.LTD,	Meet No/Date:10/80-ALC2/2009 09.06.2009	Status:Case closed
	HQ File :01/80/050/01595/AM09/	RLA File :07/24/040/00462/AM09/	Lic.No/Date:0710061800 18.12.2008	
	Decision : The Committee noted that RA neither reported the status of the case nor forwarded the four sets of application in response to this office letter and subsequent reminder. Since, the subject authorization is quite old; the Committee presumed that ratification of norms of the subject authorization is not required to RA so that the case may be closed on the part of NC. The Regional Authority may take not of the NC decision for information.			

106	Case No.:43/39/80-ALC2/2008	Party Name:RAJ HAMSA ULTRALIGHTS PVT LTD	Meet No/Date:10/80-ALC2/2009 09.06.2009	Status:Case approved
	HQ File :01/80/050/01596/AM09/	RLA File :07/24/040/00519/AM09/	Lic.No/Date:0710061805 18.12.2008	
	Decision : The representative of the DIPP present in the meeting recommended the case. The Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject advance authorization with following modifications:- 1. Net export weight of 17574 Kgs. may be added with the quantity of export product. 2. Word "relevant" may be prefixed with the description of import item and its quantity may be allowed as 2295 Kgs inclusive of wastage of 2%. The Regional Authority may take necessary action accordingly.			

	Case No.:44/39/80-ALC2/2008	Party Name:POLY MEDICURE LTD.	Meet No/Date:10/80-ALC2/2009 09.06.2009	Status:Case approved
	HQ File :01/80/050/01597/AM09/	RLA File :05/24/040/00609/AM09/	Lic.No/Date:0510232951 18.12.2008	

107

Decision : The C&PC furnished written comments in this case vide their O.M. No.46011/200/2005-PC.II dated 12.05.2009. The Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject advance authorization with following modification:-

1. Quantity of import items No. 9 & 12 may be allowed on net to net basis.
2. Quantity of rest of the import items may be allowed as per C&PC's comments.

Copy of C&PC letter referred to above may be forwarded to RA.

The Regional Authority may take necessary action accordingly.

108

Case No.:50/39/80-ALC2/2008

Party Name:NICOMET INDUSTRIES LTD.

Meet No/Date:10/80-ALC2/2009
09.06.2009

Status:Case deferred

HQ File :01/80/050/01603/AM09/

RLA File :03/95/040/00793/AM09/

Lic.No/Date:0310498704
18.12.2008

Defer Date:
04.08.2009

Decision : The Committee observed that no reply of the firm had been received by this office in response to this office letter calling for certain information despite reminder. The Committee, therefore, decided to issue final reminder to the firm for expediting the required information otherwise their case will be rejected and no further representation will be entertained. The case may be re-listed on 04.08.2009.

109

Case No.:48/39/80-ALC2/2008

Party Name:PAHARPUR COOLING TOWERS
LIMITED,

Meet No/Date:10/80-ALC2/2009
09.06.2009

Status:Case approved

HQ File :01/80/050/01601/AM09/

RLA File :02/24/040/00218/AM09/

Lic.No/Date:0210121313
19.12.2008

Decision : The representative of the DIPP present in the meeting recommended the case. The Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject advance authorization with following modifications:-

1. Net export weight of 323.87 MT may be specified with the quantity of export product.
2. Import items at S.Nos. 1 to 5, 7 & 8 may be allowed on net to net basis with accountability clause.
3. Weight of 132.84 MT may be specified with the quantity of import item at S.No.6 and the same may be allowed on net to net basis.
4. Total quantity of import items at S.Nos. 9 & 10 put together may be allowed as 24646 Kgs. inclusive of 5% wastage.
5. Total quantity of import items at S.Nos. 11 & 12 put together may be allowed as 6085 Kgs. inclusive of 5% wastage.

The Regional Authority may take necessary action accordingly.

110

Case No.:1/40/80-ALC2/2008

Party Name:CIM TOOLS PVT.LTD.,

Meet No/Date:10/80-ALC2/2009
09.06.2009

Status:Case deferred

HQ File :01/80/050/01605/AM09/

RLA File :07/24/040/00511/AM09/

Lic.No/Date:0710061857
22.12.2008

Defer Date:
04.08.2009

Decision : The representative of DIPP informed the Committee that they have not received reply of the firm. The Committee therefore handed-over the firm's reply to the technical authority for examination and submission of comments. The case may be re-listed on 04.08.2009.

Case No.:6/40/80-ALC2/2008

Party Name:OHSUNG ELECTRONICS INDIA
PRIVATE LIMITED

Meet No/Date:10/80-ALC2/2009
09.06.2009

Status:Case deferred

HQ File :01/80/050/01610/AM09/

RLA File :31/24/040/00251/AM09/

Lic.No/Date:3110036564

Defer Date:

111	HQ File :01/80/050/01010/AM09/	RLA File :31/24/040/00231/AM09/	Lic.No/Date:3110030504 22.12.2008	Defer Date: 04.08.2009
Decision : The Committee observed that no reply of the firm had been received by this office in response to this office letter calling for certain information. The Committee, therefore, decided to remind the firm for expediting the said information otherwise their case will be rejected without any further chance and no further representation will be entertained. The case may be re-listed on 04.08.2009.				

112	Case No.:7/40/80-ALC2/2008	Party Name:SANDVIK ASIA LIMITED	Meet No/Date:10/80-ALC2/2009 09.06.2009	Status:Case closed
	HQ File :01/80/050/01611/AM09/	RLA File :31/24/040/00236/AM09/	Lic.No/Date:3110036574 22.12.2008	
	Decision : The Committee noted that RA neither reported the status of the case nor forwarded the four sets of application in response to this office letter and subsequent reminder. Since, the subject authorization is quite old; the Committee presumed that ratification of norms of the subject authorization is not required to RA so that the case may be closed on the part of NC. The Regional Authority may take not of the NC decision for information.			

113	Case No.:10/40/80-ALC2/2008	Party Name:MINDA SILCA ENGINEERING LTD.	Meet No/Date:10/80-ALC2/2009 09.06.2009	Status:Case deferred
	HQ File :01/80/050/01614/AM09/	RLA File :05/24/040/00565/AM09/	Lic.No/Date:0510233251 23.12.2008	Defer Date: 04.08.2009
	Decision : The representative of DC(MSME) desired the copy of firm's application. The committee decided to forward the same to DC(MSME). On the recommendation of the representative of DHI present in the meeting, it was decided by the Committee to call for the following information/clarification from the firm and to re-list the case on 04.08.2009:- 1. Information in respect of Sl.No.5, 11 & 11(a) of the Standard Deficiency Format. 2. Sample of the export item.			

114	Case No.:8/40/80-ALC2/2008	Party Name:VA TECH ESCHER WYSS FLOVELPVT. LTD.,	Meet No/Date:10/80-ALC2/2009 09.06.2009	Status:Case deferred
	HQ File :01/80/050/01612/AM09/	RLA File :05/24/040/00631/AM09/	Lic.No/Date:0510233247 23.12.2008	Defer Date: 04.08.2009
	Decision : On the recommendation of the representative of DHI present in the meeting, it was decided by the Committee to call for the following information/clarification from the firm and to re-list the case on 04.08.2009:- Information in respect of Sl.No.3,4,8 & 11 of the Standard Deficiency Format.			

115	Case No.:20/40/80-ALC2/2008	Party Name:MADRAS HYDRAULIC HOSE PVT. LTD.,	Meet No/Date:10/80-ALC2/2009 09.06.2009	Status:Case approved
	HQ File :01/80/050/01624/AM09/	RLA File :04/24/040/00224/AM09/	Lic.No/Date:0410101209 24.12.2008	
	Decision : The representative of the DIPP present in the meeting recommended the case. The Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject advance authorization with following modifications:-			

115	- Words “length 0.75 mtrs.to 2.00 mtrs” may be suffixed with the description of export product. - Quantity of export product may also be specified as 2730 numbers in addition to its quantity as 3572.47 mtrs. - Quantity of import item may be allowed as 3644 mtrs. inclusive of wastage of 2%.			
	The Regional Authority may take necessary action accordingly.			

116	Case No.:3/48/80-ALC2/2008	Party Name:MINDA SILCA ENGINEERING LTD.	Meet No/Date:10/80-ALC2/2009 09.06.2009	Status:Case deferred
	HQ File :01/80/050/01764/AM09/	RLA File :05/24/040/00706/AM09/	Lic.No/Date:0510235844 05.02.2009	Defer Date: 04.08.2009
	Decision : The Committee observed that no reply of the firm had been received by this office in response to this office letter calling for certain information. The Committee, therefore, decided to remind the firm for expediting the said information otherwise their case will be rejected without any further chance and no further representation will be entertained. The case may be re-listed on 04.08.2009.			

117	Case No.:4/48/80-ALC2/2008	Party Name:ECOCAT INDIA PVT.LTD.	Meet No/Date:10/80-ALC2/2009 09.06.2009	Status:Case deferred
	HQ File :01/80/050/01765/AM09/	RLA File :05/24/040/00707/AM09/	Lic.No/Date:0510235848 05.02.2009	Defer Date: 04.08.2009
	Decision : On the recommendation of the representative of DHI present in the meeting, it was decided by the Committee to call for the following information/clarification from the firm and to re-list the case on 04.08.2009:- Information in respect of Sl.No.3,4,5,8 & 11 of the Standard Deficiency Format.			

118	Case No.:7/48/80-ALC2/2008	Party Name:PYRO ELECTRIC INSTRUMENTS GOA PVT.LTD	Meet No/Date:10/80-ALC2/2009 09.06.2009	Status:Case deferred
	HQ File :01/80/050/01768/AM09/	RLA File :17/24/040/00101/AM09/	Lic.No/Date:1710002402 05.02.2009	Defer Date: 04.08.2009
	Decision : The representative of DIPP informed the Committee that they have not received reply of the firm. The Committee therefore handed-over the firm's reply to the technical authority for examination and submission of comments. The case may be re-listed on 04.08.2009.			

119	Case No.:10/48/80-ALC2/2008	Party Name:KINETIC ENGINEERING LIMITED	Meet No/Date:10/80-ALC2/2009 09.06.2009	Status:Case deferred
	HQ File :01/80/050/01771/AM09/	RLA File :31/24/040/00304/AM09/	Lic.No/Date:3110037278 06.02.2009	Defer Date: 04.08.2009
	Decision : The Committee observed that D.L. has already been issued to the firm based on the DHI comments for which reply is still awaited. The Committee, therefore, decided to remind the firm for expediting the said information otherwise their case will be rejected without any further chance and no further representation will be entertained. The case may be re-listed on 04.08.2009.			

120	Case No.:11/48/80-ALC2/2008	Party Name:RANGSONS ELECTRONICS PVT LTD	Meet No/Date:10/80-ALC2/2009 09.06.2009	Status:Case deferred
	HQ File :01/80/050/01772/AM09/	RLA File :07/24/040/00553/AM09/	Lic.No/Date:0710062859	Defer Date:

120		06.02.2009	04.08.2009
Decision : The Committee observed that the comments called for from DIT are yet to be received. The Committee, therefore, decided to remind them for expediting their comments. The case may be re-listed on 04.08.2009.			

121	Case No.:12/48/80-ALC2/2008	Party Name:GODREJ & BOYCE MFG. CO. LTD.,	Meet No/Date:10/80-ALC2/2009 09.06.2009	Status:Case deferred
	HQ File :01/80/050/01773/AM09/	RLA File :03/94/040/00953/AM09/	Lic.No/Date:0310506016 06.02.2009	Defer Date: 04.08.2009
	Decision : The representative of DHI informed the Committee that they have not received reply of the firm. The Committee therefore handed-over the firm's reply to the technical authority for examination and submission of comments. The case may be re-listed on 04.08.2009.			

122	Case No.:13/48/80-ALC2/2008	Party Name:ZINSER TEXTILE SYSTEMS PVT. LTD.	Meet No/Date:10/80-ALC2/2009 09.06.2009	Status:Case approved
	HQ File :01/80/050/01774/AM09/	RLA File :03/95/040/00716/AM09/	Lic.No/Date:0310506022 06.02.2009	
	Decision : The Textile Commissioner furnished written comments in this case vide their letter No. 9(144)/2008/TXM/P/32 dated 27.05.2009. The Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject advance authorization in accordance with their written as per GN-4 for the engineering products. The representative of DHI present in the meeting also concurred the above proposal. Copy of TC letter referred to above may be forwarded to RA. The Regional Authority may take necessary action accordingly.			

123	Case No.:29/48/80-ALC2/2008	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:10/80-ALC2/2009 09.06.2009	Status:Case deferred
	HQ File :01/80/050/01790/AM09/	RLA File :61/24/040/00069/AM09/	Lic.No/Date:6110000286 06.02.2009	Defer Date: 04.08.2009
	Decision : On the recommendation of the representative of DHI present in the meeting, it was decided by the Committee to call for the following information/clarification from the firm and to re-list the case on 04.08.2009:- 1. Specific quantity of each export product and their weight separately with details of Auxiliaries. 2. Input weight of each casting / forging and corresponding finished weight. 3. Use of each component proposed for import in the manufacture of export product. 4. Total value of insulating material proposed for import. 5. Length and weight of different types of pipes proposed for import. 6. Serial No. 5,9 & 11 of SDL export product wise.			

124	Case No.:6/48/80-ALC2/2008	Party Name:TIMKEN INDIA LTD.	Meet No/Date:10/80-ALC2/2009 09.06.2009	Status:Case deferred
	HQ File :01/80/050/01767/AM09/	RLA File :02/24/040/00259/AM09/	Lic.No/Date:0210122985 06.02.2009	Defer Date: 04.08.2009

Decision : The Committee observed that no reply of the firm had been received by this office in response to this office letter calling for certain information. The Committee, therefore, decided to remind the firm for expediting the said information otherwise their case will be rejected without any further chance and no further representation will be entertained. The case may be re-listed on 04.08.2009.

125	Case No.:8/48/80-ALC2/2008	Party Name:RATHI TRANSPower PVT.LTD.	Meet No/Date:10/80-ALC2/2009 09.06.2009	Status:Case closed
	HQ File :01/80/050/01769/AM09/	RLA File :31/21/040/00369/AM09/	Lic.No/Date:3110037268 06.02.2009	
	Decision : The Committee noted that RA neither reported the status of the case nor forwarded the four sets of application in response to this office letter and subsequent reminder. Since, the subject authorization is quite old; the Committee presumed that ratification of norms of the subject authorization is not required to RA so that the case may be closed on the part of NC. The Regional Authority may take note of the NC decision for information.			

126	Case No.:5/48/80-ALC2/2008	Party Name:RANGSONS ELECTRONICS PVT LTD	Meet No/Date:10/80-ALC2/2009 09.06.2009	Status:Case deferred
	HQ File :01/80/050/01766/AM09/	RLA File :07/24/040/00559/AM09/	Lic.No/Date:0710062891 09.02.2009	Defer Date: 04.08.2009
	Decision : The Committee noted that hardcopy of firm's application has not been received so far from concerned Regional Authority in spite of reminder. The Committee, therefore, decided to remind RA with a copy to firm to forward 4 set of application at the earliest and on receipt forward the same to DIT for examination and submission of comments. The case may be re-listed on 04.08.2009.			

127	Case No.:15/48/80-ALC2/2008	Party Name:ABB LIMITED	Meet No/Date:10/80-ALC2/2009 09.06.2009	Status:Case deferred
	HQ File :01/80/050/01776/AM09/	RLA File :07/24/040/00610/AM09/	Lic.No/Date:0710062941 10.02.2009	Defer Date: 04.08.2009
	Decision : The Committee noted that hardcopy of firm's application has not been received so far from concerned Regional Authority in spite of reminder. The Committee, therefore, decided to remind RA with a copy to firm to forward 4 set of application at the earliest and on receipt forward the same to DHI / DIT for examination and submission of comments. The case may be re-listed on 04.08.2009.			

128	Case No.:17/48/80-ALC2/2008	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:10/80-ALC2/2009 09.06.2009	Status:Case deferred
	HQ File :01/80/050/01778/AM09/	RLA File :11/24/040/00073/AM09/	Lic.No/Date:1110019583 10.02.2009	Defer Date: 04.08.2009
	Decision : On the recommendation of the representative of DHI present in the meeting, it was decided by the Committee to call for the following information/clarification from the firm and to re-list the case on 04.08.2009:- 1. Specific quantity of each export product with details of the accessories and their weight separately. 2. Input weight of each casting / forging and corresponding finished weight. 3. Use of each component proposed for import in the manufacture of export product. 4. Break up of item no. 1 of import in to different grades of steel such as SS, AS and non alloy. 5. Quantity of steel casting and forgings proposed for import. (Item no. 12 & 13).			

6. Serial No. 5 & 11 of SDL export product wise.

129	Case No.:18/48/80-ALC2/2008	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:10/80-ALC2/2009 09.06.2009	Status:Case deferred
	HQ File :01/80/050/01779/AM09/	RLA File :11/24/040/00076/AM09/	Lic.No/Date:1110019584 10.02.2009	Defer Date: 04.08.2009
	Decision : The Committee observed that no reply of the firm had been received by this office in response to this office letter calling for certain information. The Committee, therefore, decided to remind the firm for expediting the said information otherwise their case will be rejected without any further chance and no further representation will be entertained. The case may be re-listed on 04.08.2009.			

130	Case No.:19/48/80-ALC2/2008	Party Name:KIRLOSKAR PNEUMATIC CO LTD	Meet No/Date:10/80-ALC2/2009 09.06.2009	Status:Case closed
	HQ File :01/80/050/01780/AM09/	RLA File :31/24/040/00303/AM09/	Lic.No/Date:3110037315 10.02.2009	
	Decision : The Committee noted that RA neither reported the status of the case nor forwarded the four sets of application in response to this office letter and subsequent reminder. Since, the subject authorization is quite old; the Committee presumed that ratification of norms of the subject authorization is not required to RA so that the case may be closed on the part of NC. The Regional Authority may take note of the NC decision for information.			

131	Case No.:22/48/80-ALC2/2008	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:10/80-ALC2/2009 09.06.2009	Status:Case deferred
	HQ File :01/80/050/01783/AM09/	RLA File :09/24/040/00401/AM09/	Lic.No/Date:0910037049 12.02.2009	Defer Date: 04.08.2009
	Decision : On the recommendation of the representative of DHI present in the meeting, it was decided by the Committee to call for the following information/clarification from the firm and to re-list the case on 04.08.2009:- 1. Specific quantity of each export product with details of the accessories and their weight separately. 2. Details of item no. 2 of export. 3. Input weight of each casting / forging and corresponding finished weight. 4. Use of each component proposed for import in the manufacture of export product. 5. Weight of steel tubes proposed for import. 6. Reason of CS Plates at two different places (Item no. 55 and 160) and AS PLATES at two different places (item no. 53 and 158). 7. Length and weight of different types of pipes proposed for import. 8. Serial No. 5,6,9 & 11 of SDL export product wise.			

132	Case No.:23/48/80-ALC2/2008	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:10/80-ALC2/2009 09.06.2009	Status:Case deferred
	HQ File :01/80/050/01784/AM09/	RLA File :09/24/040/00408/AM09/	Lic.No/Date:0910037050 12.02.2009	Defer Date: 04.08.2009
	Decision : The representative of the DHI informed the Committee that the case was under their study and they will finalize their comments shortly. The Committee, therefore, decided to defer the consideration and to re-list the case on 04.08.2009.			

133	Case No.:24/48/80-ALC2/2008	Party Name:PRECIHOLE MACHINE TOOLS PVT. LTD.,	Meet No/Date:10/80-ALC2/2009 09.06.2009	Status:Case deferred
	HQ File :01/80/050/01785/AM09/	RLA File :03/95/040/00936/AM09/	Lic.No/Date:0310506902 12.02.2009	Defer Date: 04.08.2009
	Decision : On the recommendation of the representative of DHI present in the meeting, it was decided by the Committee to call for the following information/clarification from the firm and to re-list the case on 04.08.2009:- Information in respect of Sl.No.3 & 11 of the Standard Deficiency Format.			

134	Case No.:26/48/80-ALC2/2008	Party Name:ZINSER TEXTILE SYSTEMS PVT. LTD.	Meet No/Date:10/80-ALC2/2009 09.06.2009	Status:Case deferred
	HQ File :01/80/050/01787/AM09/	RLA File :03/95/040/00876/AM09/	Lic.No/Date:0310507257 16.02.2009	Defer Date: 04.08.2009
	Decision : The committee noted that Textile Commissioner desired some additional information form the firm. The Committee, therefore, decided to remind TC for expediting their comments. The case may be re-listed on 04.08.2009.			

135	Case No.:28/48/80-ALC2/2008	Party Name:ICEM ENGINEERING COMPANY LIMITED,	Meet No/Date:10/80-ALC2/2009 09.06.2009	Status:Case deferred
	HQ File :01/80/050/01789/AM09/	RLA File :03/94/040/01013/AM09/	Lic.No/Date:0310507440 16.02.2009	Defer Date: 04.08.2009
	Decision : The Committee observed that no reply of the firm had been received by this office in response to this office letter calling for certain information. The Committee, therefore, decided to remind the firm for expediting the said information otherwise their case will be rejected without any further chance and no further representation will be entertained. The case may be re-listed on 04.08.2009.			

136	Case No.:33/48/80-ALC2/2008	Party Name:THERMAL SYSTEMS (HYDERABAD) PLTD.,	Meet No/Date:10/80-ALC2/2009 09.06.2009	Status:Case deferred
	HQ File :01/80/050/01794/AM09/	RLA File :09/24/040/00419/AM09/	Lic.No/Date:0910037105 17.02.2009	Defer Date: 04.08.2009
	Decision : The representative of the DHI informed the Committee that the firm's reply and case was under their study and they will finalize their comments shortly. The Committee, therefore, decided to defer the consideration and to re-list the case on 04.08.2009.			

137	Case No.:34/48/80-ALC2/2008	Party Name:THERMAL SYSTEMS (HYDERABAD) PLTD.,	Meet No/Date:10/80-ALC2/2009 09.06.2009	Status:Case deferred
	HQ File :01/80/050/01795/AM09/	RLA File :09/24/040/00418/AM09/	Lic.No/Date:0910037106 17.02.2009	Defer Date: 04.08.2009
	Decision : The representative of the DHI informed the Committee that the firm's reply and case was under their study and they will finalize their comments shortly. The Committee, therefore, decided to defer the consideration and to re-list the case on 04.08.2009.			

138	Case No.:35/48/80-ALC2/2008	Party Name:THERMAL SYSTEMS (HYDERABAD) PLTD.,	Meet No/Date:10/80-ALC2/2009 09.06.2009	Status:Case deferred
	HQ File :01/80/050/01796/AM09/	RLA File :09/24/040/00414/AM09/	Lic.No/Date:0910037107 17.02.2009	Defer Date: 04.08.2009
	Decision : The representative of the DHI informed the Committee that the firm's reply and case was under their study and they will finalize their comments shortly. The Committee, therefore, decided to defer the consideration and to re-list the case on 04.08.2009.			

139	Case No.:36/48/80-ALC2/2008	Party Name:THERMAL SYSTEMS (HYDERABAD) PLTD.,	Meet No/Date:10/80-ALC2/2009 09.06.2009	Status:Case deferred
	HQ File :01/80/050/01797/AM09/	RLA File :09/24/040/00420/AM09/	Lic.No/Date:0910037108 17.02.2009	Defer Date: 04.08.2009
	Decision : The representative of the DHI informed the Committee that the firm's reply and case was under their study and they will finalize their comments shortly. The Committee, therefore, decided to defer the consideration and to re-list the case on 04.08.2009.			

140	Case No.:66/1/80-ALC2/2009	Party Name:HAWA VALVES (INDIA) PVT. LTD.	Meet No/Date:10/80-ALC2/2009 09.06.2009	Status:Case reverted back to RA
	HQ File :01/80/050/01889/AM09/	RLA File :03/94/040/01070/AM09/	Lic.No/Date:0310511193 12.03.2009	
	Decision : The Committee noted that according to online data, items of import appear to be covered in GN-4 for the Engineering Products. The Committee accordingly decided to revert back the case to concerned Regional Authority without any examination for taking appropriate decision in terms of Policy Circular No. 20 dt. 05.12.2007. The Regional Authority may take necessary action accordingly.			

141	Case No.:3/3/80-ALC2/2009	Party Name:ROSE ENGINEERED PRODUCTS INDIA PRIVATE LIMITED	Meet No/Date:10/80-ALC2/2009 09.06.2009	Status:Case deferred
	HQ File :01/80/050/00003/AM10/	RLA File :03/95/040/00937/AM09/	Lic.No/Date:0310514295 02.04.2009	Defer Date: 04.08.2009
	Decision : The DC(MSME) has desired some information vide their U.O. No. 30(17)2009-ME dt. 14.05.2009. DHI representative also desired to know the specific item of import. The Committee has decided to ask the firm to furnish the required information/clarification desired by the technical authorities otherwise their case would be rejected. The case may be re-listed on 04.08.2009.			

142	Case No.:5/3/80-ALC2/2009	Party Name:VIDYUT METALLICS PVT. LTD	Meet No/Date:10/80-ALC2/2009 09.06.2009	Status:Case deferred
	HQ File :01/80/050/00005/AM10/	RLA File :03/95/040/01039/AM09/	Lic.No/Date:0310514778 06.04.2009	Defer Date: 04.08.2009
	Decision : On the recommendation of the representative of DIPP present in the meeting, it was decided by the Committee to call for the following information/clarification from the firm and to re-list the case on 04.08.2009:- Information in respect of Sl.No.3,4,5 & 11 of the Standard Deficiency Format.			

143	Case No.:8/3/80-ALC2/2009	Party Name:PRABHA EXPORTS(P) LTD	Meet No/Date:10/80-ALC2/2009 09.06.2009	Status:Case deferred
	HQ File :01/80/050/00008/AM10/	RLA File :03/95/040/00855/AM09/	Lic.No/Date:0310515268 13.04.2009	Defer Date: 04.08.2009
	Decision : The representative of the DHI informed the Committee that the case was under their study and they will finalize their comments shortly. The Committee, therefore, decided to defer the consideration and to re-list the case on 04.08.2009.			

S.No. 38

Case No. A-09	M/s. Trumac Engg. Co. P. Ltd; Ahmedaada	HQ F.No.01/80/162/880/AM.09/DES.I	Lic.No. & Date
Meeting No.10/10		RA F.No.03/95/40/39/2/AM09	0310488667
Date: 09.06.2009		Ratification of norms	dt.01.10.2008

The case regarding ratification of norms of the subject advance authorization was considered by the Norms Committee (NC-I) in its M.No.10/10 held on 09.06.2009 as per the agenda. The Committee observed that the comments called for from Textile Commissioner are yet to be received. The Committee, therefore, decided to remind them for expediting their comments. The case may be re-listed on 04.08.2009.

S.No 39.

Case No. A/R-60	M/s. Alstom Projects India Ltd., Vadodara	HQ F.No.01/80/50/1180/AM07/DES.I	Lic.No. & Date
Meeting No. 10/10		HQ F.No.01/80/50/00844/AM07/DES.I	
Date: 09.06.2009		RA F.No.03/94/40/01100/AM07 RA F.No.03/94/40/00850/AM07 Revision of norms	0310414907 dt. 08.01.2007 0310406397 dt. 02.11.2206

The case regarding revision of norms of the subject advance authorization was considered by the Norms Committee (NC-I) in its M.No.10/10 held on 09.06.2009 as per the agenda. On the recommendation of the representative of DHI present in the meeting, it was decided by the Committee to call for the following information/clarification from the firm and to re-list the case on 04.08.2009:-

1. Wastage based on correct size of plates as the firm has used over size plates in some of the cases.

S.No.40

Case No. A/R-63	M/s. Godrej & Boyce Mfg. Co. Ltd. Mumbai	HQ F.No.01/80/50/00961/AM08/DES.I	Lic.No. & Date
Meeting No. 10/10		RA F.No.03/94/040/587/AM08	0310442080
Date: 09.06.2009		Revision of norms	dt.06.9.2007

The case regarding revision of norms of the subject advance authorization was considered by the Norms Committee (NC-I) in its M.No.10/10 held on 09.06.2009 as per the agenda. The Committee decided to turn down the firms request due to following reasons:-

1. Quantity of import item at S. No. 1 has been allowed as 636572 Kgs. Inclusive of 10.7% wastage after taking 1/3rd recovery from scarp as against gross wastage of 15.4% claimed by the firm. Quantity of the import item has therefore, been mainly reduced because of 1/3rd recovery from scrap.
2. Quantity of Welding Consumables has been allowed as per formula for calculating the quantity of Welding Consumables and therefore, no change is required.

The RLA may take necessary action accordingly.

S.No.41

Case No. A/R-64	M/s. Micron Instruments	HQ F.No.01/80/50/307/AM08/DES.I	Lic.No. & Date
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Meeting No. 10/10	P. Ltd; New Delhi	RA F.No.05/24/40/300/AM08	0510206450
Date: 09.06.2009		Revision of norms	dt.18.07.2007

The case regarding revision of norms of the subject advance authorization was considered by the Norms Committee (NC-I) in its M.No.10/10 held on 09.06.2009 as per the agenda. The representative of the DIPP present in the meeting recommended the case. The Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject advance authorization with following modifications:-

Keeping in view, the End cutting wastages due to sophisticated nature of the product and actual realization from scrap as per Central Excise certified data, the quantity of import item may be modified to 696.5 Kgs. inclusive of 95% wastage after taking 6% recovery from scrap as per decision taken by NC in its meeting dated 6.3.2007.

The Regional Authority may take necessary action accordingly.

S.No.42

Case No. A/R-65	M/s. Micron Instruments P. Ltd; New Delhi	HQ F.No.01/80/162/711/AM08/DES.I	Lic.No. & Date
Meeting No. 10/10		RA F.No.05/24/40/306/AM08	510206559
Date: 09.06.2009		Revision of norms	dt.20.07.2007

The case regarding revision of norms of the subject advance authorization was considered by the Norms Committee (NC-I) in its M.No.10/10 held on 09.06.2009 as per the agenda. The representative of the DIPP present in the meeting recommended the case. The Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject advance authorization with following modifications:-

Keeping in view, the End cutting wastages due to sophisticated nature of the product and actual realization from scrap as per Central Excise certified data, the quantity of import item may be modified to 3787 Kgs. inclusive of 741% wastage after taking 6% recovery from scrap as per decision taken by NC in its meeting dated 6.3.2007.

The Regional Authority may take necessary action accordingly.

S.No.43

Case No. A/R-68	M/s. MPP Technologies P. Ltd; Bangalore	HQ F.No.01/80/162/921/AM07/DES.I	Lic.No. & Date
Meeting No. 10/10		RA F.No.34/21/40/915/AM07	0710048373
Date: 09.06.2009		Revision of norms	dt.13.11.2006

The case regarding ratification of norms of the subject advance authorization was considered by the Norms Committee (NC-I) in its M.No.10/10 held on 09.06.2009 as per the agenda. The representative of DHI informed the Committee that they have not received reply of the firm. The Committee therefore handed-over the firm's reply to the technical authority for examination and submission of comments. The case may be re-listed on 04.08.2009.

S.No.44

Case No. A/R-73	M/s. Magpie International Ltd; New Delhi	HQ F.No.01/80/50/695/AM07/DES.I	Lic.No. & Date
Meeting No. 10/10		RA F.No.05/24/40/538/AM07	0510191655
Date: 09.06.2009		Revision of norms	dt.25.09.2006

The case regarding ratification of norms of the subject advance authorization was considered by the Norms Committee (NC-I) in its M.No.10/10 held on 09.06.2009 as per the agenda. The committee decided to call for shipping bill for 20 % already exported quantity alongwith copies of customs attested invoices and packing lists etc. The case may be re-listed on 04.08.2009.

S.No.45

Case No. A/R-65	M/s. Micron Instruments	HQ F.No.01/80/162/711/AM08/DES.I	Lic.No. & Date
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Case No. A/K-85	M/s. Voltas Ltd.,	HQ F.No.01/81/50/340/AM08/DES.II/DES.I	Lic.No. & Date
Meeting No. 10/10	Mumbai	RA F.No.3/95/040/603/AM08	0310444434
Date: 09.06.2009		Ratification of Norms	Dt. 27.09.2007

The case regarding ratification of norms of the subject advance authorization was considered by the Norms Committee (NC-I) in its M.No.10/10 held on 09.06.2009 as per the agenda. The representative of the DIPP present in the meeting recommended the case. The Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject advance authorization with following modifications:-

1. Total net weight of export products may be specified as 113.1 MT.
2. Words "Plate Type Heat Exchanger" may be prefixed with the description of import item at S.No. 1.
3. Words "Electrical Expansion Valve" may be prefixed with the description of import item at S.No. 5.
4. Words "Thermostatic Expansion Valve" may be prefixed with the description of import item at S.No. 6.
5. Words "Pressure Transmitter" may be prefixed with the description of import item at S.No. 8.
6. Quantities of all the import items from S.Nos.1 to 20 may be allowed on net to net basis with accountability clause

Note: The import of components shall be permitted on net-to-net basis with accountability clause and the type, technical specifications (including part No. if any) etc. of the Components sought for import should conform to those utilized in the manufacture of the resultant product.

The Regional Authority may take necessary action accordingly.

Supplementary agenda case

Case No. A/R-	M/s. Transloy India	HQ F.No.01/80/50/00493/AM09/DES.II/DES.I	Lic.No. & Date
Meeting No. 10/10	Pvt. Ltd.	RA F.No.3/95/040/01179/AM08	0310474561
Date: 09.06.2009		Ratification of Norms	Dt. 13.06.2008

The case regarding ratification of norms of the subject advance authorization was considered by the Norms Committee (NC-I) in its M.No.10/10 held on 09.06.2009 to discuss the composition of inputs and output products as the value addition was very insignificant. The Committee noted that the RA has issued this authorization after observing positive value addition and Committee proposed to decide the norms of the subject authorization after taking clue from SION C-1575. Hence, Committee decided to maintain the norms proposed in NC meeting No. 14/09 held on 01.07.2008. Hence, the footnote mentioned below the minutes of that case may be treated as withdrawn.

(B. C. Nayak D.O., DHI)
Member

(S.K. Jain, D.O., DIPP)
Member

(A.K. Mishra, AIA, MOS)
Member

(K.K. Funda, Asstt. Director)
Member

(Krishan Kumar, Dy. DGFT)
Convener

(A. Komu)
Chairman